

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 28/82-ALC4/2012 **MEETING DATE** : 10.01.2013

The Meeting No. 28/82 in the year 2012-13 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 10.01.2013 under the Chairmanship of, Shri Mukesh Bhatnagar, Addl DGFT in Room No.11, Udyog Bhawan, New Delhi..

Following members were present:-

1. Shri V.K. Tyagi, Sr. Advisor, Department of Pharmaceutical
2. Shri R.C. Meena, Deputy Director General of Foreign Trade

Case No. A 7	M/s. Fermenta Biotech Limited
Norms Committee Meeting No.28/AM13	F.No. 01/82/162/128/AM 13/DES III
Meeting Date:10.01.2013	
Adv. Lic. No. & Date	
Decision: It was decided to call from the firm the production and consumption data duly certified by Central Excise Authority. The case was deferred for 7.2.2013.	

Case No. B 433	M/s. PCL Oil & Solvents Limited, New Delhi
Norms Committee Meeting No.28/AM13	F.No. 01/82/162/917/AM 13/DES III
Meeting Date:10.01.2013	RA File No. 05/27/040/00083/AM 13 RA File No. 05/27/040/00454/AM 13 RA File NO. 05/27/040/00455/AM 13
Adv. Lic. No. & Date	
Decision: It was decided to defer the case for 7.2.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.	

Case No. B 434	M/s. Aqua Pharma Chemicals (P) Ltd.
Norms Committee Meeting No.28/AM13	F.No. 01/82/162/442/AM 13 DES III F. NO. 01/82/162/443/AM 13 DES III F. NO 01/82/162/444/AM 13 DES III F. No. 01/82/162/445/AM 13 DES III F. No. 01/82/162/446/AM 13 DES III
Meeting Date:10.01.2013	
Adv. Lic. No. & Date	
Decision: It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.	

Case No. B 435	M/s. Metropolitan Eximchem Limited
Norms Committee Meeting No.28/AM13	F.No. 01/82/50/00244/AM 13/DES III F.No. 01/82/50/01062/AM 12/DES III
Meeting Date:10.01.2013	RLA F. No. 03/95/040/00002/AM 13 RLA F. No. 03/95/040/00643/AM 12
Adv. Lic. No. & Date	0310690688 dated 13.4.2012 0310664714 dated 14.11.2012
Decision: It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.	

Case No. B 436	M/s. Medchl Chem. & Pharma Limited
Norms Committee Meeting No.28/AM13	F.No. 01/82/50/01760/AM 11 F. NO. 01/82/50/0911/Am 11 F.No 01/82/50/01258/AM 11
Meeting Date:10.01.2013	RLA F. No. 09/24/40/00539/AM 11 RLA F. No. 09/24/40/00231/AM 12 RLA F. No. 09/24/40/00324/AM 11
Adv. Lic. No. & Date	0910045802 dated 4.3.2011 0910047496 dated 29.8.2011 0910044428 dated 24.11.2010
Decision: It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.	

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Case No.:48/22/82-ALC4/2010	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Approved	
HQ File :01/82/050/00701/AM11/	RLA File :09/24/040/00535/AM10/	Lic.No/Date:0910041595 08.04.2010	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 22/82 dated 30.8.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
1-(2,4-Difluoro Phenyl)-2-(1H-1,2,4-Triazole-1-yl) Ethanone (Ethanone derivate)	1 kg.	1.	1,3-Difluoro Benzene	0.914 kg
		2.	4-Amino-1,2,4 Triazole	0.667 kg
		3.	Methylene Chloride	1.60 kg
		4.	Acetonitrile	4.00 kg
RA may take appropriate action as per the decision of Norms Committee.				

2	Case No.:10/28/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00892/AM11/	RLA File :09/24/040/00273/AM11/	Lic.No/Date:0910043757 30.09.2010	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

3	Case No.:55/41/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Approved
	HQ File :01/82/050/01403/AM11/	RLA File :09/24/040/00298/AM11/	Lic.No/Date:0910043877 11.10.2010	Defer Date:
	Decision : The firm has requested for giving them higher norms for vials, stoppers, Seals than available in the HBP v1 as their company is approved by the USFDA in India. On the basis of batch log sheets provided by the company, a comparative data as per Central Excise & Batch Log Sheets was examined by the Department of Pharmaceuticals. In exercise of powers conferred under Para 4.10 of HBP v 1, the Committee decided to ratify norms under Para 4.7 of HBP v1 on the basis of the lower of the percentage of the actual used(in accordance with the comparative statement provided by Department of Pharmaceuticals), as per details given below:			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Heparin Sodium Injection USP, 1000 IU/ml, 1ml Vial	1 ml vial	1.	Heparin Sodium USP	6.341 mg
		2.	Vial glass	7.85%
		3.	Rubber Stoppers Rubber	8.99%
		4.	Seals Plastic	5.91%
		5.	Sodium Chloride BP	Net to net basis
		6.	Benzyl Alcohol BP	
		7.	Sodium Hydroxide USP	
		8.	Hydrochloric Acid USP	
		9.	Tubing Plastic	
		10.	Filters Plastic	
		11	Anti Factor Xa Test Kits Kits	
		12	Anti Factor Ha Test Kits Kits	
		13	Analytical Columns Kits	
		14	Analytical Guard Columns Kits	
Heparin Sodium Injection USP 1000 IU/ml, 2 ml Vial USP	1 vial	1	Heparin Sodium USP	12.682 mg
		2	Vial glass	7.57%
		3	Rubber Stoppers Rubber	7.41%
		4	Seals Plastic	4.21%
		5	Sodium Chloride BP	Net to net basis
		6	Benzyl Alcohol BP	
		7	Sodium Hydroxide USP	
		8	Hydrochloric Acid USP	

		8	Hydrochloric Acid USP	
		9	Tubing Plastic	
		10	Filters Plastic	
		11	Anti Factor Xa Test Kits Kits	
		12	Anti Factor Ha Test Kits Kits	
		13	Analytical Columns Kits	
		14	Analytical Guard Columns Kits	
Heparin Sodium Injection USP 1000 IU/ml, 10 ml vial	1 vial	1	Heparin Sodium USP	63.41 mg
		2	Vial glass	7.80%
		3	Rubber Stoppers Rubber	9.18%
		4	Seals Plastic	6.93%
		5	Sodium Chloride BP	Net to net basis
		6	Benzyl Alcohol BP	
		7	Sodium Hydroxide USP	
		8	Hydrochloric Acid USP	
		9	Tubing Plastic	
		10	Filters Plastic	
		11	Anti Factor Xa Test Kits Kits	
		12	Anti Factor Ha Test Kits Kits	
		13	Analytical Columns Kits	
		14	Analytical Guard Columns Kits	
Heparin Sodium Injection USP, 1000 IU/ml, 30 ml vial USP	1 vial	1	Heparin Sodium USP	181.755 mg
		2	Vial glass	7.198%
		3	Rubber Stoppers Rubber	8.088%
		4	Seals Plastic	5.33%
		5	Sodium Chloride BP	Net to net basis
		6	Benzyl Alcohol BP	
		7	Sodium Hydroxide USP	
		8	Hydrochloric Acid USP	
		9	Tubing Plastic	
		10	Filters Plastic	
		11	Anti Factor Xa Test Kits Kits	
		12	Anti Factor Ha Test Kits Kits	
		13	Analytical Columns Kits	
		14	Analytical Guard Columns Kits	
Heparin Sodium Injection USP, 5000 IU/ml. 1 ml vial USP	1 vial	1	Heparin Sodium USP	31.705 mg

		2	Vial glass	4.79%
		3	Rubber Stoppers Rubber	5.28%
		4	Seals Plastic	4.02%
		5	Sodium Chloride BP	Net to net basis
		6	Benzyl Alcohol BP	
		7	Sodium Hydroxide USP	
		8	Hydrochloric Acid USP	
		9	Tubing Plastic	
			Filters Plastic	
			Anti Factor Xa Test Kits Kits	
			Anti Factor Ha Test Kits Kits	
			Analytical Columns Kits	
			Analytical Guard Columns Kits	

RA may take appropriate action as per the decision of Norms Committee. These higher norms for packing material shall be permissible only in respect of exports to the USA and will not be applicable on repeat basis.

4	Case No.: 63/40/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/01262/AM11/	RLA File :02/24/040/00120/AM11/	Lic.No/Date:0210149565 25.10.2010	Defer Date:07.02.2013
	Decision : It was decided to give a final reminder to the firm to furnish the information sought by DC(MSME) vide their letter dated 12.9.2012 within 15 days failing which their case would be closed. The case was deferred for 7.2.2013.			

5	Case No.: 53/47/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/01643/AM11/	RLA File :09/24/040/00519/AM11/	Lic.No/Date:0910045550 14.02.2011	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

6	Case No.: 5/4/82-ALC4/2011	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00056/AM12/	RLA File :03/95/040/00949/AM11/	Lic.No/Date:0310620143 08.03.2011	Defer Date:07.02.2013
	Decision : It was decided to remind Department of Biotechnology to furnish their comments at the earliest. The case was deferred for 7.2.2013 for comments of Department of Biotechnology.			

	Case No.: 10/10/82-ALC4/2011	Party Name:PLANET HERBS LIFE SCIENCES	Meet No/Date:28/82-ALC4/2012	Status: Case Deferred
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7	Case No.:19/10/82-ALC4/2011	Party Name:FLANET HERBS LIFE SCIENCES PVT.LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00278/AM12/	RLA File :61/24/040/00097/AM11/	Lic.No/Date:6110000608 03.05.2011	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of DC(MSME).			

8	Case No.:18/11/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00332/AM12/	RLA File :09/24/040/00080/AM12/	Lic.No/Date:0910046973 02.06.2011	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			

9	Case No.:19/11/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00333/AM12/	RLA File :09/24/040/00079/AM12/	Lic.No/Date:0910046974 02.06.2011	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			

10	Case No.:25/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00539/AM12/	RLA File :09/24/040/00085/AM12/	Lic.No/Date:0910046996 06.06.2011	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			

11	Case No.:27/16/82-ALC4/2011	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00485/AM12/	RLA File :34/24/040/00039/AM12/	Lic.No/Date:3410030563 10.06.2011	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

12	Case No.:35/19/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00549/AM12/	RLA File :22/24/040/00022/AM12/	Lic.No/Date:2210011532 28.06.2011	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

	Case No.:97/22/82-ALC4/2012	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
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13	HQ File :01/82/050/00800/AM13/	RLA File :34/24/040/00058/AM12/	Lic.No/Date:3410030822 05.07.2011	Defer Date:07.02.2013
Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.				

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Case No.:3/17/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Approved	
HQ File :01/82/050/00498/AM12/	RLA File :05/24/040/00124/AM12/	Lic.No/Date:0510296379 12.07.2011	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/534/2012-PI(Norms) dated 27.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Imipenem Ph. Eur Sterile (bulk Drug/Pharmacopeal Grade)	1 kg	1.	(3R,4R)-4-Acetoxy-3-((R)-(Tert-Butyldimethylsilyloxy)-Ethyl-2-Ezetidinone	4.967 kg
		2.	Dimethyl Aminopyridine	0.03 kg
		3.	Acetone	9.55 kg
		4.	Acetonitrile	1.35 kg
		5.	Activated Carbon	0.100 kg
		6.	Cysteamine Hydrochloride	1.12 kg
		7.	Diphenyl Chlorophosphate	3.53 kg
		8.	Isopropyl Alcohol	15.67 kg
		9.	Methane Sulfonic Acid	0.73 kg
		10.	Methanol	10.23 kg
		11.	Methylene Chloride	22.36 kg
		12.	N,N-Diisopropyl Ethylamine	5.08 kg
		13.	N-Methyl Morpholine	0.57 kg
		14.	Palladium Sponge	12.5 gm/kg
		15.	Tetrahydrofuran	3.13 kg
		16.	Toluene	6.22 kg
		17.	Triethylamine	2.931 kg
		18.	Trimethyl Chlorosilane	3.00 kg
RA may take appropriate action as per the decision of Norms Committee.				

15	Case No.: 25/26/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00708/AM12/	RLA File :03/94/040/00385/AM12/	Lic.No/Date:0310646711 05.08.2011	Defer Date:07.02.2013
	Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License and Master Batch Formula immediately failing which their case would be closed. The case was deferred for 7.2.2013.			

	Case No.: 39/31/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
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	HQ File :01/82/050/00865/AM12/	RLA File :22/24/040/00039/AM12/	Lic.No/Date:2210011843 01.09.2011	Defer Date:07.02.2013
16	Decision : It was decided to give final reminder to the firm to furnish the following information within 15 days failing which their case would be closed: Complete chemical reaction showing utilization of each inputs, their Mol. Wt. and % yield on molar basis. Details of recylation of Step 1 product. Details step II reactions showing actual utilisation of Iodine and KI in the process as the export product formula does not contain Iodine. Past production vis-a-vis actual consumption of all inputs duly certified by Central Excise Authorities. The case was deferred for 7.2.2013.			

	Case No.: 89/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
17	HQ File :01/82/050/01124/AM12/	RLA File :09/24/040/00276/AM12/	Lic.No/Date:0910048679 08.09.2011	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			

	Case No.: 16/35/82-ALC4/2011	Party Name:HIRAN ORGOCHEM LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
18	HQ File :01/82/050/00943/AM12/	RLA File :03/94/040/00474/AM12/	Lic.No/Date:0310657248 30.09.2011	Defer Date:07.02.2013
	Decision : It was decided to remind the firm to furnish the following information within 15 days failing which their case would be closed: Stepwise complete and balanced chemical reaction showing Mol. Wt. of each input and output items. % yield on molar basis for each step. Requirement and recovery of solvent at each step. The case was deferred for 7.2.2013.			

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Case No.:14/41/82-ALC4/2011	Party Name:MEDREICH LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Approved
HQ File :01/82/050/01015/AM12/	RLA File :07/24/040/00254/AM12/	Lic.No/Date:0710083012 04.10.2011	Defer Date:

Decision :In the light of earlier decision taken in meeting no. 26/AM 13 dated 13.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Sustained Release Capsules of Ferrous Sulphate with Folic Acid (Fefol 270 mg/0.3 mg)	1 no. of capsules	1.	Ferrous Sulfate Pellets 18/25	324.0 mg
		2.	Folic Acid Pellets 18/25	90.0 mg
		3.	Non Pareil Seeds 20/25	19.34 mg

	RA may take appropriate action as per the decision of Norms Committee.
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20	Case No.:9/35/82-ALC4/2011	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00936/AM12/	RLA File :05/24/040/00226/AM12/	Lic.No/Date:0510304974 11.10.2011	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

21	Case No.:5/31/82-ALC4/2011	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Approved
	HQ File :01/82/050/00831/AM12/	RLA File :03/95/040/00570/AM12/	Lic.No/Date:0310659395 13.10.2011	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/547/2012-PI(Norms) dated 27.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export Product	Export Qty.	Sl.No.	Import items
	Flurbiprofen SR Pellets 88.9%	1 kg	1	Flurbiprofen
			2.	Polyvinylpyrrolidone USP, NF,EP, JP (PVPK-30)
			3.	Eudragit RS 100 (Ammonio Methacrylate Copolymer)
	RA may take appropriate action as per the decision of Norms Committee.			

22	Case No.:3/45/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/01180/AM12/	RLA File :03/94/040/00691/AM12/	Lic.No/Date:0310664617 14.11.2011	Defer Date:07.02.2013
	Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula immediately otherwise their case would be closed. The case was deferred for 7.2.2013.			

23	Case No.:5/45/83-ALC1/2011	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/83/050/00780/AM12/	RLA File :52/24/040/00033/AM12/	Lic.No/Date:5210037002 15.11.2011	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Biotechnology.			

24	Case No.:31/49/82-ALC4/2011	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/01340/AM12/	RLA File :09/24/040/00332/AM12/	Lic.No/Date:0910040719	Defer

24	HQ File :01/82/050/01370/AM12/	RLA File :07/24/040/00332/AM12/	Lic.No/Date:071007711 16.11.2011	LCR Date:07.02.2013
Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.				

25	Case No.: 7/27/85-ALC3/2011	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/85/050/00151/AM12/	RLA File :07/24/040/00317/AM12/	Lic.No/Date:0710084045 18.11.2011	Defer Date:07.02.2013
	Decision : It was decided to remind the firm to clarify whether the items are drug item. If yes, furnish a copy of Drug Manufacturing License. If not a drug item, elaborate under which ITC(HS) code the firm is claiming the norms. It was also decided to send a copy of application to Department of Biotechnology for their comments. The case was deferred for 7.2.2013.			

26	Case No.: 2/39/82-ALC4/2011	Party Name:BILCARE LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00994/AM12/	RLA File :31/83/040/00167/AM12/	Lic.No/Date:3110051868 13.12.2011	Defer Date:24.01.2013
	Decision : It was decided to call the firm for Personal Hearing on 24.1.2013. The case was deferred for 24.1.2013.			

27	Case No.: 23/45/82-ALC4/2011	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/01200/AM12/	RLA File :07/24/040/00341/AM12/	Lic.No/Date:0710084630 13.12.2011	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Industrial Policy and Promotion.			

28	Case No.: 24/46/82-ALC4/2011	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/01240/AM12/	RLA File :03/94/040/00737/AM12/	Lic.No/Date:0310670672 14.12.2011	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

29	Case No.: 59/46/82-ALC4/2011	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/01275/AM12/	RLA File :09/24/040/00413/AM12/	Lic.No/Date:0910050238 15.12.2011	Defer Date:07.02.2013
	Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33. The case was deferred for 7.2.2013.			

30	Case No.: 11/3/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00015/AM13/	RLA File :09/24/040/00460/AM12/	Lic.No/Date:0910050479 29.12.2011	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			

31	Case No.: 41/1/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/01483/AM12/	RLA File :09/24/040/00459/AM12/	Lic.No/Date:0910050480 29.12.2011	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			

32	Case No.: 43/21/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00673/AM13/	RLA File :09/24/040/00458/AM12/	Lic.No/Date:0910050481 29.12.2011	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			

33	Case No.: 18/1/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/01460/AM12/	RLA File :09/24/040/00493/AM12/	Lic.No/Date:0910050772 13.01.2012	Defer Date:07.02.2013
	Decision : It was decided to remind the firm to furnish the following details/clarifications within 15 days failing which their case would be closed: The chemistry of Step III and IV do not match with the material balance. Yields of Step III and IV are not given The case was deferred for 7.2.2013.			

34	Case No.: 35/3/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00039/AM13/	RLA File :09/24/040/00532/AM12/	Lic.No/Date:0910051038 31.01.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			

35	Case No.: 39/3/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00043/AM13/	RLA File :09/24/040/00528/AM12/	Lic.No/Date:0910051037 31.01.2012	Defer Date:07.02.2013

			28/01/2012	28/01/2012
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			
36	Case No.: 28/3/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00032/AM13/	RLA File :09/24/040/00527/AM12/	Lic.No/Date:0910051095 02.02.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			
37	Case No.: 26/1/82-ALC4/2012	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/01468/AM12/	RLA File :09/24/040/00480/AM12/	Lic.No/Date:0910051119 06.02.2012	Defer Date:07.02.2013
	Decision : It was decided to remind the firm to furnish the following information within 15 days failing which their case would be closed: Complete and balanced chemical reactions showing mol. wt. of each reactant and output product. % yield on molar basis for each step of manufacturing process Material balance for entire process. The case was deferred for 7.2.2013.			
38	Case No.: 55/1/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/01497/AM12/	RLA File :03/94/040/00996/AM12/	Lic.No/Date:0310681891 14.02.2012	Defer Date:07.02.2013
	Decision : It was decided to remind the firm to furnish the following information within 15 days failing which their case would be closed: % yield on molar basis for each step. Molar requirement of each import item Copy of technical literature in support of yields envisaged. The case was deferred for 7.2.2013.			
39	Case No.: 67/1/82-ALC4/2012	Party Name:CHEMSPEC CHEMICALS PVT LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/01509/AM12/	RLA File :03/94/040/01007/AM12/	Lic.No/Date:0310682171 15.02.2012	Defer Date:07.02.2013
	Decision : It was decided to give a final reminder to the firm to furnish the following information within 15 days failing which their case would be closed:			

Complete description of export product.
Complete technical details from the applicant firm as per Appendix 33 of the application proforma.
The case was deferred for 7.2.2013.

40	Case No.: 35/1/82-ALC4/2012	Party Name:SPECTRUM LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/01477/AM12/	RLA File :04/24/040/00309/AM12/	Lic.No/Date:0410133868 16.02.2012	Defer Date:07.02.2013
	Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing license otherwise their case would be closed. The case was deferred for 7.2.2013.			

41	Case No.: 51/1/82-ALC4/2012	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/01493/AM12/	RLA File :09/24/040/00579/AM12/	Lic.No/Date:0910051360 21.02.2012	Defer Date:07.02.2013
	Decision : It was decided to give a final reminder to the firm to furnish the technical details as per Appendix 33. Accordingly, the case was deferred for 07.02.2013.			

42	Case No.: 26/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00106/AM13/	RLA File :03/94/040/01048/AM12/	Lic.No/Date:0310683210 23.02.2012	Defer Date:07.02.2013
	Decision : It was decided to remind the firm to furnish the following details: % yield on molar basis for each step. Molar requirement of each import item. Copy of technical literature in support of yield envisaged. The case was deferred for 7.2.2013.			

43	Case No.: 88/4/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00168/AM13/	RLA File :09/24/040/00601/AM12/	Lic.No/Date:0910051490 28.02.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			

	Case No.: 60/49/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
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44			10.01.2013	
	HQ File :01/82/050/01369/AM12/	RLA File :03/94/040/00125/AM12/	Lic.No/Date:0310683824 29.02.2012	Defer Date:07.02.2013
	Decision : The case was deferred for 7.2.2013 for comments of Department of Pharmaceuticals.			

45	Case No.: 30/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00110/AM13/	RLA File :03/94/040/01096/AM12/	Lic.No/Date:0310684923 05.03.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

46	Case No.: 33/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00113/AM13/	RLA File :03/94/040/01099/AM12/	Lic.No/Date:0310684919 05.03.2012	Defer Date:07.02.2013
	Decision : It was decided to remind the firm to furnish the following technical details within 15 days failing which thier case would be closed: Whether step III shown in the reaction scheme is part of the manufacturing activity in the present export. Technical justification along with revised scheme to be forwarded Material balance for the entire process. % conversion yield on molar basis for each step to be furnished. The case was deferred for 7.2.2013.			

47	Case No.: 34/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00114/AM13/	RLA File :03/94/040/01077/AM12/	Lic.No/Date:0310684930 05.03.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

48	Case No.: 1/4/82-ALC4/2012	Party Name:BELCO PHARMA	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00081/AM13/	RLA File :05/23/040/00485/AM12/	Lic.No/Date:0510319713 06.03.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

	Case No.: 28/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
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49	HQ File :01/82/050/00108/AM13/	RLA File :03/94/040/01102/AM12/	Lic.No/Date:0310684966 06.03.2012	Defer Date:07.02.2013
	Decision : It was decided to remind the firm to furnish the following information within 15 days failing which their case would be closed:			
	Whether Step III shown in the reaction scheme is part of the manufacturing activity in the present export. Technical justification along with revised scheme Material balance for the entire process. % conversion yield on molar basis for each step. The case was deferred for 7.2.2013.			

50	Case No.:29/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00109/AM13/	RLA File :03/94/040/01104/AM12/	Lic.No/Date:0310684961 06.03.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

51	Case No.:31/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00111/AM13/	RLA File :03/94/040/01101/AM12/	Lic.No/Date:0310684973 06.03.2012	Defer Date:07.02.2013
	Decision : It was decided to remind the firm to furnish the following information immediately: i) Technical justification for applying import of p-Nitrophenyl-2- (furfurysulfinyl) Acetate, as the process given by the firm does not justify its use to the process/reaction. ii) Details of solvents applied like Methanol and Ethyl Acetate regarding its requirement and recovery in the process. The case was deferred for 7.2.2013.			

52	Case No.:41/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00121/AM13/	RLA File :03/94/040/01105/AM12/	Lic.No/Date:0310684976 06.03.2012	Defer Date:07.02.2013
	Decision : It was decided to remind the firm to furnish the following information immediately: i) Technical justification for applying import of p-Nitrophenyl-2- (furfurysulfinyl) Acetate, as the process given by the firm does not justify its use to the process/reaction. ii) Details of solvents applied like Methanol and Ethyl Acetate regarding its requirement and recovery in the process. The case was deferred for 7.2.2013.			

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53	Case No.: 61/4/82-ALC4/2012	Party Name:ANUGRAHA CHEMICALS	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00141/AM13/	RLA File :07/24/040/00489/AM12/	Lic.No/Date:0710086840 07.03.2012	Defer Date:07.02.2013
	Decision : It was decided to remind the firm to furnish the full information about the item they are exporting and also a copy of Drug Manufacturing License. The case was deferred for 7.2.2013.			

54	Case No.: 3/7/82-ALC4/2012	Party Name:SIFLON DRUGS	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Approved									
	HQ File :01/82/050/00187/AM13/	RLA File :09/24/040/00591/AM12/	Lic.No/Date:0910051650 09.03.2012	Defer Date:									
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/569/2012-PI(Norms) dated 27.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td>Rafoxanide BP Vet</td><td>1 kg</td><td>1</td><td>Iodine</td><td>0.50 kg</td></tr> </table> RA may take appropriate action as per the decision of Norms Committee.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Rafoxanide BP Vet	1 kg	1	Iodine
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Rafoxanide BP Vet	1 kg	1	Iodine	0.50 kg									

55	Case No.: 41/11/82-ALC4/2012	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00308/AM13/	RLA File :31/83/040/00227/AM12/	Lic.No/Date:3110053321 09.03.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

56	Case No.: 59/3/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00063/AM13/	RLA File :05/23/040/00483/AM12/	Lic.No/Date:0510319858 12.03.2012	Defer Date:24.01.2013
	Decision : It was decided to call the firm for personal hearing on 24.1.2013. The case was deferred for 24.1.12013.			

57	Case No.: 28/11/82-ALC4/2012	Party Name:PERKIN LABORATORIES	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00295/AM13/	RLA File :09/24/040/00517/AM12/	Lic.No/Date:0910051719 13.03.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 07.02.2013 for comments of Department of Pharmaceuticals.			

58	Case No.: 71/3/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00075/AM13/	RLA File :05/23/040/00502/AM12/	Lic.No/Date:0510320188 15.03.2012	Defer Date:07.02.2013
	Decision : It was decided to remind the firm to furnish the following information immediately: Manufacturing process indicating stage wise wastage of each raw material for the export item separately. Consumption of raw material both imported and indigenous with corresponding production of each export item separately for the past 3 years duly certified by the concerned Central Excise/Chartered Accountant. The case was deferred for 7.2.2013.			

59

Case No.:12/8/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Approved	
HQ File :01/82/050/00204/AM13/	RLA File :09/24/040/00594/AM12/	Lic.No/Date:0910051799 16.03.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/528/2012-PI(Norms) dated 21.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Artesunate	1kg	1.	Artemisinin	0.9259 kg
		2.	Sodium Borohydride	0.150 kg
		3.	Methanol	1.429 kg
		4.	Tetra Hydrofuran	0.974 kg
		5.	4-Dimethyl Amino Pyridine	0.073 kg
RA may take appropriate action as per the decision of Norms Committee.				

60

Case No.:38/8/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED		Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Approved
HQ File :01/82/050/00230/AM13/	RLA File :09/24/040/00603/AM12/		Lic.No/Date:0910051798 16.03.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/532/2012-PI(Norms) dated 26.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Montelukast Sodium	1 kg	1.	2-(2-(3(S)-(3-(2-(7-Chloro-2-quinolinyI)-ethenyl)phenyl)-3-hydroxypropyl)phenyl)-2-propanol	1.424 kg
		2.	1-(Mercaptomethyl)cyclopropane acetic acid	0.60 kg
		3.	L(+) Tartaric Acid	0.643 kg
		4.	N,N-Di isopropyl ethylamine	0.30 kg
		5.	Toluene	4.97 kg

	6.	Acetonitrile	7.09 kg
	7.	Isopropyl ether	1.00 kg
	8.	N-methyl-2-pyrrolidone	Not shown in reaction scheme
	9.	Methylene Chloride	9.56 kg
	10.	Acetone	2.13 kg
	11.	Methanol	3.90 kg
RA may take appropriate action as per the decision of Norms Committee.			

61	Case No.: 39/11/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00306/AM13/	RLA File :09/24/040/00600/AM12/	Lic.No/Date:0910051800 16.03.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

62	Case No.: 43/11/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00310/AM13/	RLA File :09/24/040/00595/AM12/	Lic.No/Date:0910051797 16.03.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

63	Case No.: 40/8/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00232/AM13/	RLA File :07/24/040/00520/AM12/	Lic.No/Date:0710087119 20.03.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 07.02.2013 for comments of Department of Pharmaceuticals.			

64	Case No.: 63/3/82-ALC4/2012	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00067/AM13/	RLA File :05/24/040/00447/AM12/	Lic.No/Date:0510320617 21.03.2012	Defer Date:07.02.2013
	Decision : It was decided to remind the firm to furnish the technical as per Appendix 33 within 15 days failing which their case would be closed. The case was deferred for 7.2.2013.			

65	Case No.: 75/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00155/AM13/	RLA File :08/24/040/00292/AM12/	Lic.No/Date:0810110000 22.03.2012	Defer Date:07.02.2013

Decision :It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.

66	Case No.: 76/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00156/AM13/	RLA File :08/24/040/00301/AM12/	Lic.No/Date:0810110001 22.03.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

67	Case No.: 77/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Approved																											
	HQ File :01/82/050/00157/AM13/	RLA File :08/24/040/00304/AM12/	Lic.No/Date:0810109993 22.03.2012	Defer Date:																											
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/531/2012-PI(Norms) dated 21.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="7">Atorvastatin Condensation product</td><td rowspan="7">1 kg</td><td>1.</td><td>Methyl Isobutyl Acetate</td><td>0.981 kg</td></tr> <tr> <td>2.</td><td>Toluene</td><td>1.08 kg</td></tr> <tr> <td>3.</td><td>Thiazole Base</td><td>0.120 kg</td></tr> <tr> <td>4.</td><td>Acetone</td><td>1.77 kg</td></tr> <tr> <td>5.</td><td>IPA (Iso Propyl Alcohol)</td><td>5.97 kg</td></tr> <tr> <td>6.</td><td>(4R,CIS)1,1-Dimethylethyl-6 Cynomethyl-2,2-Dimethyl-1,3-Dioxane-4-Acetate</td><td>0.763 kg</td></tr> <tr> <td>7.</td><td>Methanol</td><td>1.63</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Atorvastatin Condensation product	1 kg	1.	Methyl Isobutyl Acetate	0.981 kg	2.	Toluene	1.08 kg	3.	Thiazole Base	0.120 kg	4.	Acetone	1.77 kg	5.	IPA (Iso Propyl Alcohol)	5.97 kg	6.	(4R,CIS)1,1-Dimethylethyl-6 Cynomethyl-2,2-Dimethyl-1,3-Dioxane-4-Acetate	0.763 kg	7.	Methanol
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed																											
Atorvastatin Condensation product	1 kg	1.	Methyl Isobutyl Acetate	0.981 kg																											
		2.	Toluene	1.08 kg																											
		3.	Thiazole Base	0.120 kg																											
		4.	Acetone	1.77 kg																											
		5.	IPA (Iso Propyl Alcohol)	5.97 kg																											
		6.	(4R,CIS)1,1-Dimethylethyl-6 Cynomethyl-2,2-Dimethyl-1,3-Dioxane-4-Acetate	0.763 kg																											
		7.	Methanol	1.63																											

68	Case No.: 10/8/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Approved																					
	HQ File :01/82/050/00202/AM13/	RLA File :09/24/040/00647/AM12/	Lic.No/Date:0910051921 28.03.2012	Defer Date:																					
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/546/2012-PI(Norms) dated 27.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">(R-Cis-N-Methyl-N-Propanoic acid-tetrahydropapaverine)besylate(R-Cis-PAMQ)</td><td rowspan="5">1 kg</td><td>1.</td><td>Homoveratrylamine</td><td>3.00 kg</td></tr> <tr> <td>2.</td><td>Homoveratric acid</td><td>3.25 kg</td></tr> <tr> <td>3.</td><td>Phosphorous Oxychloride</td><td>2.63 kg</td></tr> <tr> <td>4.</td><td>Methyl Benzene Sulfonate</td><td>4.13 kg</td></tr> <tr> <td>5.</td><td>RuCl[(S,S)-T-SDPEN(P-Cymene)] – Catalyst</td><td>0.100 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	(R-Cis-N-Methyl-N-Propanoic acid-tetrahydropapaverine)besylate(R-Cis-PAMQ)	1 kg	1.	Homoveratrylamine	3.00 kg	2.	Homoveratric acid	3.25 kg	3.	Phosphorous Oxychloride	2.63 kg	4.	Methyl Benzene Sulfonate	4.13 kg	5.	RuCl[(S,S)-T-SDPEN(P-Cymene)] – Catalyst
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed																					
(R-Cis-N-Methyl-N-Propanoic acid-tetrahydropapaverine)besylate(R-Cis-PAMQ)	1 kg	1.	Homoveratrylamine	3.00 kg																					
		2.	Homoveratric acid	3.25 kg																					
		3.	Phosphorous Oxychloride	2.63 kg																					
		4.	Methyl Benzene Sulfonate	4.13 kg																					
		5.	RuCl[(S,S)-T-SDPEN(P-Cymene)] – Catalyst	0.100 kg																					

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Case No.:29/8/82-ALC4/2012	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Approved	
HQ File :01/82/050/00221/AM13/	RLA File :03/94/040/01171/AM12/	Lic.No/Date:0310688368 28.03.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/545/2012-PI(Norms) dated 27.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Bendaz 10% Suspension (1000 ml) Albendasole Oral Suspension 10% w/v each ml contains Albendazole USP 100 mg	1 no.of Bottle	1.	Albendazole USP/BP/EP/CP	0.102 kg/Bottle
Bendaz 2.5% Suspension (1000 ml) Albendasole Oral Suspension 2.5% w/v Each ml contains Alebendazole USP 25.5 mg	1 no. of Bottle	1.	Albendazole USP/BP/EP/CP	0.0255 kg/Bottle
Bendaz 600 mg Albendazole Bolus 600 mg	1 Bolus	1.	Albendazole USP/BP/EP/CP	612 mg/Bolus
Bendaz 1500 mg Albendazole Bolus 1500 mg	1 Bolus	1.	Albendazole USP/BP/EP/CP	1530 mg/Bolus
Bendaz 2500 mg Albendazole Bolus 2500 mg	1 Bolus	1.	Albendazole USP/BP/EP/CP	2550 mg/Bolus
Bendaz Plus 900 (Albendazole and Oxyclozanide Tablets 600/300 mg) Each uncoated tablet contains Albendazole USP 600 mg Oxyclozanide BP (Vet) 300 mg	1 tablet	1.	Albendazole USP/BP/EP/CP	612 mg/Tablets
Bendaz Plus 535 (Albendazole and Oxyclozamide Tablets 360/175 mg) Each uncoated Tablet contains Albendazole USP 360 mg Oxyclozanide BP (Vet) 175 mg	1 tablet	1	Albendazole USP/BP/EP/CP	367.2 mg/Tablet
RA may take appropriate action as per the decision of Norms Committee.				

	Case No.:7/8/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Approved
	HQ File :01/82/050/00199/AM13/	RLA File :09/24/040/00642/AM12/	Lic.No/Date:0910051920 28.03.2012	Defer Date:
	Decision : In the light of written comments received from Denartment of Pharmaceuticals vide their OM No 35011/570/2012-PI(Norms) dated 27 12 2012 it			

70	was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Pamabrom USP	1 kg	1.	Theophylline	1.00 kg
			2.	2-Amino-2-Methyl Propanol	0.54 kg
RA may take appropriate action as per the decision of Norms Committee.					

71	Case No.:9/11/82-ALC4/2012	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00276/AM13/	RLA File :34/24/040/00298/AM12/	Lic.No/Date:3410033741 29.03.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

72	Case No.:1/2/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00001/AM13/	RLA File :03/95/040/00970/AM12/	Lic.No/Date:0310688849 30.03.2012	Defer Date:07.02.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide thier OM No. 25011/558/2012-PI(Norms) dated 27.12.2012, it was decided to call from the firm a copy of Master Batch formula duly certified by Quality Control Incharge. Accordingly, the case was deferred for 7.2.2013.			

73	Case No.:13/8/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Approved
	HQ File :01/82/050/00205/AM13/	RLA File :05/24/040/00470/AM12/	Lic.No/Date:0510321504 30.03.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/538/2012-PI(Norms) dated 27.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	S. No	Export Item	Norms allowed for tablets Atorvastatin Calcium	
	1.	Atorvastatin Calcium Tablets 10 mg	10.2 mg/tablets	
	2.	Atorvastatin Calcium Tablets 20 mg	20.4 mg/tablets	
	3.	Atorvastatin Calcium Tablets 40 mg	40.8 mg/tablets	
	4.	Atorvastatin Calcium Tablets 80 mg	81.6 mg/tablets	
	S. No	Import Item	Quantity Allowed kg/kg	
	1.	ASC 3- (4R-CIS)-1,1-DIMETHYL ETHYL-6-CYANO METHYL-2,2-DIMETHYL-1,3-DIOXANE-4-ACETATE	0.733	
	2.	ACTIVATED CARBON	0.047	
	3.	CYCLOHEXANE	0.235	
	4.	DKT 3-4-FLUORO-ALPHA- (2-METHYL-1-OXOPROPYL))-GAMA-OXO-N-BETA-DIPHENYL BENZENE BUTANAMIDE}	1.15	

5.	ISOPROPYL ALCOHOL	0.58
6	METHANOL	2.82
7	METHYL-T-BUTYL-ETHER	1.36
8	N-HEPTANE	0.83
9	TETRAHYDROFURAN	1.10
10	TOLUENE	1.46
RA may take appropriate action as per the decision of Norms Committee.		

74	Case No.:2/2/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00002/AM13/	RLA File :03/95/040/01032/AM12/	Lic.No/Date:0310688856 30.03.2012	Defer Date:07.02.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide thier OM No. 35011/554/2012-PI(Norms) dated 27.12.2012, it was decided to call from the firm a copy of Master Batch formula duly certified by Quality Control Incharge. Accordingly, the case was deferred for 7.2.2013.			

75	Case No.:3/2/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00003/AM13/	RLA File :03/95/040/01037/AM12/	Lic.No/Date:0310688874 30.03.2012	Defer Date:07.02.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide thier OM No. 35011/553/2012-PI(Norms) dated 27.12.2012, it was decided to call from the firm a copy of Master Batch formula duly certified by Quality Control Incharge. The case was deferred for 7.2.2013.			

76	Case No.:4/7/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00188/AM13/	RLA File :05/24/040/00471/AM12/	Lic.No/Date:0510321506 30.03.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

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Case No.: 34/8/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Approved	
HQ File :01/82/050/00226/AM13/	RLA File :22/24/040/00002/AM13/	Lic.No/Date:2210012699 09.04.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/544/2012-PI(Norms) dated 27.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Ceftiazidime for Injection	1 kg	1.	Ceftazidime Pentahydrate Sterile (un-buffered)	0.928 kg
		2.	Sodium Carbonate	0.082 kg
		3.	Aluminium Bottle Anodized with Tear	Relevant, as

off alu cap & chlorobutyl plug	per packing policy
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RA may take appropriate action as per the decision of Norms Committee.

78	Case No.: 48/11/82-ALC4/2012	Party Name:VIHITA CHEM PVT.LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00315/AM13/	RLA File :34/24/040/00282/AM12/	Lic.No/Date:3410033798 10.04.2012	Defer Date:07.02.2013
	Decision : It was decided to remind the firm to furnish the requisite information within 15 days failing which their case would be closed. The case was deferred for 7.2.2013.			

79	Case No.: 1/11/82-ALC4/2012	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00268/AM13/	RLA File :03/94/040/01138/AM12/	Lic.No/Date:0310690368 11.04.2012	Defer Date:07.02.2013
	Decision : It was decided to remind the firm to furnish the requisite information immediately failing which their case would be closed. The case was deferred for 7.2.2013.			

80	Case No.: 38/16/82-ALC4/2012	Party Name:BRILLIANT BIO PHARMA LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00474/AM13/	RLA File :09/24/040/00664/AM12/	Lic.No/Date:0910052111 11.04.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Biotechnology.			

81	Case No.: 3/11/82-ALC4/2012	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00270/AM13/	RLA File :03/94/040/00007/AM13/	Lic.No/Date:0310690582 12.04.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

82	Case No.: 32/13/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00367/AM13/	RLA File :22/24/040/00003/AM13/	Lic.No/Date:2210012707 12.04.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

Case No.: 50/3/83-ALC1/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
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83		(FORMERLY NICHOLAS PIRAMAL)	10.01.2013	
	HQ File :01/83/050/00053/AM13/	RLA File :03/95/040/01118/AM12/	Lic.No/Date:0310690527 12.04.2012	Defer Date:07.02.2013
Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Biotechnology.				

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Case No.: 19/9/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Approved	
HQ File :01/82/050/00264/AM13/	RLA File :03/95/040/00963/AM12/	Lic.No/Date:0310690704 13.04.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/539/2012-PI(Norms) dated 26.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Sl.No.	Import items	Qty. allowed for export of 1 no. of Tablets	
Cilostazol Tablets			50 mg	100 mg
	1.	Cilostazol	51.0	102.0
	2.	Microcrystalline cellulose NF Avicel PH 102	20.0	40.0
	3.	Povidone USP (PVP K 30)	3.0	6.0
	4.	Corn Starch NF	16.75	33.50
	5.	Crospovidone NF	5.0	10.0
	6.	Magnesium Stearate NF/BP	0.75	1.50
	7.	Bottle HDPE 60 CC White 33/400 Neck (DPG)	Relevant, as per packing policy	
	8.	Plastic CR Closur PP 33/400/FS MI(Green)	Relevant, as per packing policy	
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.: 8/7/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Approved		
HQ File :01/82/050/00192/AM13/	RLA File :03/95/040/01046/AM12/	Lic.No/Date:0310690715 13.04.2012	Defer Date:		
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/541/2012-PI(Norms) dated 26.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export Item: Diltiazem HCL Tablets 30 mg, 60 mg, 90 mg and 120 mg					
S.No	Import item	For Export of 1 no. of Tablets			
		30 mg	60 mg	90 mg	120 mg
1.	Dilitazem HCL USP	30.6 mg	61.2 mg	91.8 mg	122.4 mg
2.	Lactose Monohydrate NF/BP (200 Mesh)	139.0 mg	278.0 mg	417.0 mg	556.0 mg
3.	Bottle HDPE 60 CC white 33/400 Neck (DPG)	Relevant, as per packing policy.			

4.	Plastic CR Closur PP 33-400/FS M1(Green)
5.	Bottle HDPE 250 CC White 53/400 Neck (DPG)
6.	Plastic RS Closur PP 53-400/FS ML Liner
7.	Bottle HDPE 100 CC White 38/400 NECK(DPG)
8	Plastic CR Closur PP 38-400/FS MI(Green)
9	Bottle HDPE 500 CC White 53/400 Neck (DPG)
10.	Plastic RS Closur PP 53-400/FS MI Liner
11.	Bottle HDPE 150 CC white 38/400 Neck (DPG)
12.	Plastic CR Closur PP 38-400/FS MI(Green)

86	Case No.: 10/11/82-ALC4/2012	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00277/AM13/	RLA File :34/24/040/00012/AM13/	Lic.No/Date:3410033877 16.04.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

87	Case No.:47/8/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Approved	
	HQ File :01/82/050/00239/AM13/	RLA File :05/24/040/00011/AM13/	Lic.No/Date:0510322536 19.04.2012	Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/533/2012-PI(Norms) dated 27.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Imipenem Technical (Crude) (Bulk Drug/pharmacopeal Grade)	1 kg	1.	(3R,4R)-4-ACETOXY-3-((R)-(TERT-BUTYLDIMETHYLSILOXY)-ETHYL-2-AZETIDINONE	3.44 kg
			2	4 DIMETHYL AMINOPYRIDINE	0.021 kg

3	ACETONITRILE	0.768 kg
4	ACETONE	10.975 kg
5	CYCLOHEXANE	14.22 kg
6	CYSTEAMINE HYDROCHLORIDE	0.78 kg
7	DIPHENYL CHLOROPHOSPHATE	2.44 kg
8	N,N-DIISOPROPYL ETHYLAMINE	3.52 kg
9	FORMIC ACID	3.15 kg
10	ISOPROPYL ALCOHOL	0.505 kg
11	METHYLENE CHLORIDE	14.269 kg
12	METHANOL	1.37 kg
13	METHANE SULFONIC ACID	0.51 kg
14	N-METHYL MORPHOLINE	0.39 kg
15	PALLADIUM SPONGE	8.65 gm/kg
16	TETRAHYDROFURAN	2.768 gm/kg
17	TOLUENE	2.526 kg
18	TRIETHYLAMINE	2.03 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:48/8/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Approved
HQ File :01/82/050/00240/AM13/	RLA File :05/24/040/00014/AM13/	Lic.No/Date:0510322537 19.04.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/533/2012-PI(Norms) dated 27.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Imipenem Sterile (Bulk Drug/Pharmacoepal Grade)	1 kg	1	(3R,4R)-4-ACETOXY-3-((R)-(TERT-BUTYLDIMETHYLSILOXY)-ETHYL-2-AZETIDINONE	4.967 kg
		2	DIMETHYL AMINOPYRIDINE	0.03 kg
		3	ACETONITRILE	1.35 kg
		4	ACETONE	9.55 kg
		5	ACTIVATED CARBON	0.100 kg
		6	CYSTEAMINE HYDROCHLORIDE	1.12 kg
		7	DIPHENYL CHLOROPHOSPHATE	3.53 kg
		8	N,N-DIISOPROPYL ETHYLAMINE	5.08 kg
		9	ISOPROPYL ALCOHOL	15.67 kg
		10	METHYLENE CHLORIDE	22.36 kg
		11	METHANOL	10.23 kg
		12	METHANE SULFONIC ACID	0.73 kg
		13	N-METHYL MORPHOLINE	0.57 kg
		14	PALLADIUM SPONGE	12.5 gm/kg
		15	TETRAHYDROFURAN	3.13 kg/kg
		16	TOLUENE	6.22 kg
		17	TRIMETHYL CHLOROSILANE	2.931 kg
		18	TRIETHYLAMINE	3.00 kg

RA may take appropriate action as per the decision of Norms Committee.

89	Case No.:2/5/82-ALC4/2012	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Approved															
	HQ File :01/82/050/00174/AM13/	RLA File :03/95/040/00048/AM13/	Lic.No/Date:0310691572 20.04.2012	Defer Date:															
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/564/2012-PI(Norms) dated 21.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																			
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Trimebutine Maleate DC Granules 50%</td><td>1 kg</td><td>1.</td><td>Trimebutine Maleate BP/EP/USP/JP</td><td>505gm/kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Lactose</td><td>460 gm/kg</td></tr> </tbody> </table>					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Trimebutine Maleate DC Granules 50%	1 kg	1.	Trimebutine Maleate BP/EP/USP/JP	505gm/kg			2.	Lactose	460 gm/kg
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed															
Trimebutine Maleate DC Granules 50%	1 kg	1.	Trimebutine Maleate BP/EP/USP/JP	505gm/kg															
		2.	Lactose	460 gm/kg															
RA may take appropriate action as per the decision of Norms Committee.																			

90	Case No.:18/11/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00285/AM13/	RLA File :22/24/040/00001/AM13/	Lic.No/Date:2210012759 24.04.2012	Defer Date:07.02.2013
Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.				

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Case No.: 40/11/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,		Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Approved
HQ File :01/82/050/00307/AM13/	RLA File :22/24/040/00005/AM13/		Lic.No/Date:2210012763 25.04.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/544/2012-PI(Norms) dated 27.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Ceftiazidine for Injection “ The export product shall account for 109 Nos. aluminium Bottle anodized with Tear of Alu & Chlorobutyl plug”	1 kg	1.	Ceftazidime Pentahydrate Sterile (Un-Buffered)	0.928 kg
		2.	Sodium Carbonate	0.082 kg
		3.	Aluminium Bottles Anodized with Tear off alucap & chlorobutyl plug	Relevant, as per packing policy
RA may take appropriate action as per the decision of Norms Committee.				

92	Case No.:34/11/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00301/AM13/	RLA File :07/24/040/00031/AM13/	Lic.No/Date:0710087924 27.04.2012	Defer Date:07.02.2013

					27.04.2012	Date:07.02.2013
Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.						

93	Case No.:2/14/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD			Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00379/AM13/	RLA File :03/94/040/00006/AM13/			Lic.No/Date:0310693056 01.05.2012	Defer Date:07.02.2013
	Decision : It was decided to remind the firm to furnish the information sought by DC(MSME) vide thier letter dated 21.9.2012 immediately otherwise their case would be closed. The case was deferred for 7.2.2013.					

94	Case No.:3/14/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD			Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00380/AM13/	RLA File :03/94/040/00053/AM13/			Lic.No/Date:0310692961 01.05.2012	Defer Date:07.02.2013
	Decision : It was decided to remind the firm to furnish the information sought by DC(MSME) vide their letter dated 21.9.2012 immediately otherwise their case would be closed. The case was deferred for 7.2.2013.					

95	Case No.:5/16/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED			Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Approved
	HQ File :01/82/050/00441/AM13/	RLA File :07/24/040/00041/AM13/			Lic.No/Date:0710088058 07.05.2012	Defer Date:
	Decision : In line with SION A 3588, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
	Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	
	Alprazolam	1 kg	1.	2-Amino-5-Chloro Benzophenone	1.60 kg	
RA may take appropriate action as per the decision of Norms Committee.						

96	Case No.:14/14/82-ALC4/2012	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED			Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00391/AM13/	RLA File :03/94/040/00070/AM13/			Lic.No/Date:0310693809 08.05.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.					

97	Case No.:27/11/82-ALC4/2012	Party Name:AMI LIFESCIENCES P LTD			Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00294/AM13/	RLA File :34/24/040/00027/AM13/			Lic.No/Date:3410034073 08.05.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.					

98	Case No.: 5/20/83-ALC1/2012	Party Name:VIMAL DRUGS PRIVATE LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/83/050/00351/AM13/	RLA File :09/24/040/00049/AM13/	Lic.No/Date:0910052504 08.05.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

99	Case No.: 24/13/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00359/AM13/	RLA File :07/24/040/00052/AM13/	Lic.No/Date:0710088126 09.05.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

100	Case No.: 57/11/82-ALC4/2012	Party Name:INTERMED,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Approved									
	HQ File :01/82/050/00324/AM13/	RLA File :04/24/040/00004/AM13/	Lic.No/Date:0410136242 09.05.2012	Defer Date:									
	Decision : In line with SION 1931, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Hydrocortisone Cream BP 1% w/w(each tube containing -0.15 g of import item) (Net content of import item in export should be 14.7 kgs)</td><td>98000000 numbers</td><td>1.</td><td>Hydrocortisone Base EP6</td><td>14994 kg</td></tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Hydrocortisone Cream BP 1% w/w(each tube containing -0.15 g of import item) (Net content of import item in export should be 14.7 kgs)	98000000 numbers	1.	Hydrocortisone Base EP6
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Hydrocortisone Cream BP 1% w/w(each tube containing -0.15 g of import item) (Net content of import item in export should be 14.7 kgs)	98000000 numbers	1.	Hydrocortisone Base EP6	14994 kg									
RA may take appropriate action as per the decision of Norms Committee.													

101	Case No.:13/11/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Approved
	HQ File :01/82/050/00280/AM13/	RLA File :05/24/040/00045/AM13/	Lic.No/Date:0510324687 14.05.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/538/2012-PI(Norms) dated 27.12.2012, it was decided to ratify norms under Para 4.7 ofHBP v1 as per details given below or as applied by the firm, whichever is less:			
	S. No	Export Item	Norms allowed for tablets Atorvastatin Calcium	
	1.	Atorvastatin Calcium Tablets 10 mg	10.2 mg/tablets	
	2.	Atorvastatin Calcium Tablets 20 mg	20.4 mg/tablets	
	3.	Atorvastatin Calcium Tablets 40 mg	40.8 mg/tablets	
	4.	Atorvastatin Calcium Tablets 80 mg	81.6 mg/tablets	

4.	Atorvastatin Calcium Tablets 80 mg	81.0 mg/tablets
S. No	Import Item	Quantity Allowed kg/kg
1.	ASC 3- (4R-CIS)-1,1-DIMETHYL ETHYL-6-CYANO METHYL-2,2-DIMETHYL-1,3-DIOXANE-4-ACETATE	0.733
2.	ACTIVATED CARBON	0.047
3.	CYCLOHEXANE	0.235
4.	DKT 3-4-FLUORO-ALPHA- (2-METHYL-1-OXOPROPYL))-GAMA-OXO-N-BETA-DIPHENYL BENZENE BUTANAMIDE}	1.15
5.	ISOPROPYL ALCOHOL	0.58
6	METHANOL	2.82
7	METHYL-T-BUTYL-ETHER	1.36
8	N-HEPTANE	0.83
9	TETRAHYDROFURAN	1.10
10	TOLUENE	1.46

RA may take appropriate action as per the decision of Norms Committee.

102	Case No.: 21/14/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00398/AM13/	RLA File :05/23/040/00037/AM13/	Lic.No/Date:0510324671 14.05.2012	Defer Date:07.02.2013
	Decision : It was decided to remind the firm to furnish the requisite information immediately failing which thier case would be closed. The case was deferred for 7.2.2013.			

103	Case No.: 30/13/82-ALC4/2012	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00365/AM13/	RLA File :02/24/040/00029/AM13/	Lic.No/Date:0210177518 14.05.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.			

104	Case No.: 10/9/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00255/AM13/	RLA File :03/95/040/00094/AM13/	Lic.No/Date:0310694706 15.05.2012	Defer Date:07.02.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide thier OM No. 35011/572/2012-PI(Norms) dated 27.12.2012, it was decided to remind the firm to furnish the following technical details: Copy of Master Batch Formula duly certified by Quality Control Incharge. Conv of DML alongwith list of approved items.			

	The case was deferred for 7.2.2013 .		
105	Case No.: 11/9/82-ALC4/2012 HQ File :01/82/050/00256/AM13/	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL) RLA File :03/95/040/00093/AM13/	Meet No/Date:28/82-ALC4/2012 10.01.2013 Lic.No/Date:0310694735 15.05.2012 Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License and Master Batch Formula. Accordingly, the case was deferred for 7.2.2013.
106	Case No.: 2/9/83-ALC1/2012 HQ File :01/83/050/00176/AM13/	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL) RLA File :03/95/040/00092/AM13/	Meet No/Date:28/82-ALC4/2012 10.01.2013 Lic.No/Date:0310694716 15.05.2012 Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License and Master Batch Formula . The case was deferred for 7.2.2013.
107	Case No.: 15/9/82-ALC4/2012 HQ File :01/82/050/00260/AM13/	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL) RLA File :03/95/040/00089/AM13/	Meet No/Date:28/82-ALC4/2012 10.01.2013 Lic.No/Date:0310694925 16.05.2012 Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License and a copy of Master Batch Formula immediately. The case was deferred for 7.2.2013.
108	Case No.: 16/9/82-ALC4/2012 HQ File :01/82/050/00261/AM13/	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL) RLA File :03/95/040/00090/AM13/	Meet No/Date:28/82-ALC4/2012 10.01.2013 Lic.No/Date:0310694936 16.05.2012 Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License and a copy of Master Batch Formula immediately. The case was deferred for 7.2.2013.
109	Case No.: 6/16/82-ALC4/2012 HQ File :01/82/050/00442/AM13/	Party Name:STELLENCE PHARMSCIENCE PVT LTD RLA File :07/24/040/00062/AM13/	Meet No/Date:28/82-ALC4/2012 10.01.2013 Lic.No/Date:0710088213 16.05.2012 Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.

110	Case No.:35/14/82-ALC4/2012		Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.		Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Approved
	HQ File :01/82/050/00412/AM13/		RLA File :03/94/040/00801/AM12/		Lic.No/Date:0310695056 17.05.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/544/2012-PI(Norms) dated 27.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export Product		Export Qty.	Sl.No.	Import items	Qty. allowed	
O-Acetyl-L-Carnitine HCL		1 kg	1.	L-Carnitine (Carnipure Crystalline)	0.826 kg	
RA may take appropriate action as per the decision of Norms Committee.						

111	Case No.:4/13/82-ALC4/2012	Party Name:ATUL LIMITED,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00339/AM13/	RLA File :08/24/040/00048/AM13/	Lic.No/Date:0810111728 17.05.2012	Defer Date:07.02.2013
	Decision :It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

112	Case No.:21/16/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00457/AM13/	RLA File :09/24/040/00071/AM13/	Lic.No/Date:0910052683 18.05.2012	Defer Date:07.02.2013
	Decision :It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

113	Case No.:22/16/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00458/AM13/	RLA File :09/24/040/00041/AM13/	Lic.No/Date:0910052681 18.05.2012	Defer Date:07.02.2013
	Decision :It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

114	Case No.:29/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00406/AM13/	RLA File :03/94/040/00705/AM12/	Lic.No/Date:0310695318 18.05.2012	Defer Date:07.02.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide thier OM No. 35011/575/2012-PI(Norms) dated 27.12.2012, it was decided to call from the firm the technial details as per Appendix 33. The case was deferred for 7.2.2013.			

	Case No.:29/16/82-ALC4/2012		Party Name:MYLAN LABORATORIES LIMITED		Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
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115	HQ File :01/82/050/00465/AM13/	RLA File :09/24/040/00067/AM13/	Lic.No/Date:0910052682 18.05.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			
116	Case No.:30/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00407/AM13/	RLA File :03/94/040/00706/AM12/	Lic.No/Date:0310695305 18.05.2012	Defer Date:07.02.2013
Decision : It was decided to call from the firm the technical details as per Appendix 33. The case was deferred for 7.2.2013.				
117	Case No.:31/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00408/AM13/	RLA File :03/94/040/00807/AM12/	Lic.No/Date:0310695310 18.05.2012	Defer Date:07.02.2013
Decision : It was decided to call from the firm the technical details as per Appendix 33. The case was deferred for 7.2.2013.				
118	Case No.:32/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00409/AM13/	RLA File :03/94/040/00802/AM12/	Lic.No/Date:0310695307 18.05.2012	Defer Date:07.02.2013
Decision : It was decided to call from the firm the technical details as per Appendix 33. The case was deferred for 7.2.2013.				
119	Case No.:33/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00410/AM13/	RLA File :03/94/040/00815/AM12/	Lic.No/Date:0310695316 18.05.2012	Defer Date:07.02.2013
Decision : It was decided to call from the firm the technical details as per Appendix 33. The case was deferred for 7.2.2013.				
120	Case No.:5/9/83-ALC1/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/83/050/00179/AM13/	RLA File :03/95/040/00088/AM13/	Lic.No/Date:0310695328 18.05.2012	Defer Date:07.02.2013
Decision : It was decided to give a final reminder to the firm to furnish a copy of Drug Manufacturing License and a copy of Master Batch formula within 15 days failing which their case would be closed. The case was deferred for 7.2.2013.				
	Case No.:15/13/82-ALC4/2012	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred

121	HQ File :01/82/050/00350/AM13/	RLA File :09/24/040/00077/AM13/	Lic.No/Date:0910052708 21.05.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

122	Case No.:18/9/82-ALC4/2012	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00263/AM13/	RLA File :03/94/040/00111/AM13/	Lic.No/Date:0310695465 21.05.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

123	Case No.:27/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00404/AM13/	RLA File :03/94/040/00804/AM12/	Lic.No/Date:0310695480 21.05.2012	Defer Date:07.02.2013
	Decision : It was decided to call from the firm the technical details as per Appendix 33. The case was deferred for 7.2.2013.			

124	Case No.:28/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00405/AM13/	RLA File :03/94/040/00805/AM12/	Lic.No/Date:0310695474 21.05.2012	Defer Date:07.02.2013
	Decision : It was decided to call from the firm the technical details as per Appendix 33. The case was deferred for 7.2.2013			

125	Case No.:3/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00439/AM13/	RLA File :07/24/040/00075/AM13/	Lic.No/Date:0710088327 21.05.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

126	Case No.:36/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00413/AM13/	RLA File :03/94/040/00811/AM12/	Lic.No/Date:0310695482 21.05.2012	Defer Date:07.02.2013
	Decision : It was decided to call from the firm the technical details as per Appendix 33. The case was deferred for 7.2.2013.			

127	Case No.:39/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HO File :01/82/050/00475/AM13/	RLA File :07/24/040/00071/AM13/	Lic.No/Date:0710088326	Defer

		21.05.2012	Date:07.02.2013
Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

128	Case No.: 21/9/82-ALC4/2012	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00266/AM13/	RLA File :31/83/040/00026/AM13/	Lic.No/Date:3110054379 22.05.2012	Defer Date:07.02.2013
Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.				

129	Case No.: 11/13/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00346/AM13/	RLA File :05/24/040/00048/AM13/	Lic.No/Date:0510325611 23.05.2012	Defer Date:07.02.2013
Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.				

130	Case No.: 6/13/82-ALC4/2012	Party Name:BHARAT PARENTERALS LTD,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00341/AM13/	RLA File :34/24/040/00045/AM13/	Lic.No/Date:3410034190 23.05.2012	Defer Date:07.02.2013
Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.				

131	Case No.: 4/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00440/AM13/	RLA File :07/24/040/00078/AM13/	Lic.No/Date:0710088441 24.05.2012	Defer Date:07.02.2013
Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.				

132	Case No.: 55/14/82-ALC4/2012	Party Name:ANUH PHARMA LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00432/AM13/	RLA File :03/94/040/00094/AM13/	Lic.No/Date:0310696080 24.05.2012	Defer Date:07.02.2013
Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.				

133	Case No.: 7/13/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00342/AM13/	RLA File :08/24/040/00062/AM13/	Lic.No/Date:0810111893 24.05.2012	Defer Date:07.02.2013

Decision :It was decided to remind the firm to furnish the following information within 15 days failing which their case would be closed:

Import details for each export item

Master Batch Formula for each export product duly certified by Quality Control Incharge.

The case was deferred for 7.2.2013.

134	Case No.:10/14/82-ALC4/2012		Party Name:UNITED BIOTECH PVT.LTD.		Meet No/Date:28/82-ALC4/2012 10.01.2013		Status:Case Approved	
	HQ File :01/82/050/00387/AM13/		RLA File :05/24/040/00062/AM13/		Lic.No/Date:0510325995 25.05.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/580/2012-PI(Norms) dated 21.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Qty.	Sl.No.	Import items		Qty. allowed	
	Vinorelbine injection 50 mg/5 ml (Vinotec)		1 vial	1.	Vinorelbine Tartrate raw pharmaceutical ingredient		53.92 mg/5 ml vial	
	Carboplatin injection 150 mg/15 ml (unicarb 150)		1 vial	1.	Carboplatin Raw pharmaceutical ingredient		162.35 mg/15 ml vial	
	RA may take appropriate action as per the decision of Norms Committee.							

135	Case No.:12/13/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00347/AM13/	RLA File :05/24/040/00061/AM13/	Lic.No/Date:0510325945 25.05.2012	Defer Date:07.02.2013
	Decision :It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

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Case No.: 38/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.			Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Approved
HQ File :01/82/050/00415/AM13/	RLA File :03/94/040/00026/AM13/			Lic.No/Date:0310696238 25.05.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/579/2012-PI(Norms) dated 27.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	
O-Acetyl-L-Carnitine Hydrochloride	1 kg	1.	Carnipure Crystalline	0.826 kg	
RA may take appropriate action as per the decision of Norms Committee.					

137	Case No.: 50/11/82-ALC4/2012	Party Name:ALKEM LABORATORIES LTD.,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00317/AM13/	RLA File :03/94/040/00054/AM13/	Lic.No/Date:0310696260 25.05.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

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Case No.:37/14/82-ALC4/2012		Party Name:IPCA LABORATORIES LIMITED		Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Approved
HQ File :01/82/050/00414/AM13/		RLA File :03/94/040/00143/AM13/		Lic.No/Date:0310696330 28.05.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/578/2012-PI(Norms) dated 27.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	
Glimepiride	1 kg	1.	4-[2-(3-Ethyl-4-Methyl-2-Carbonyl-Pyrrolidonylamino)-Ethyl]-Phenyl Sulfomide[MPR-II]	0.80 kg	
			Trans-4-Methyl Cyclohexylamine	0.39 kg	
			4-(Dimethylamino)Pyridine	0.100 kg	
			Ethyl Chloro Formate	0.376 kg	
			Methylene Di Chloride	0.93 kg	
			Acetone	2.23 kg	
			S.B. Toluene	1.84 kg	
RA may take appropriate action as per the decision of Norms Committee.					

139	Case No.: 9/14/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00386/AM13/	RLA File :05/24/040/00063/AM13/	Lic.No/Date:0510326034 28.05.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

140	Case No.: 46/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00482/AM13/	RLA File :07/21/040/00128/AM13/	Lic.No/Date:0710088534 30.05.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

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Case No.:51/14/82-ALC4/2012	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Approved	
HQ File :01/82/050/00428/AM13/	RLA File :03/94/040/01186/AM12/	Lic.No/Date:0310696799 30.05.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/545/2012-PI(Norms) dated 27.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Bendaz 10% Suspension (1000 ml) Albendazole Oral Suspension 10% w/v each ml contains Albendazole USP 100 mg	1 no.of Bottle	1.	Albendazole USP/BP/EP/CP	0.102 kg/Bottle
Bendaz 2.5% Suspension (1000 ml) Albendazole Oral Suspension 2.5% w/v Each ml contains Alebendazole USP 25.5 mg	1 no. of Bottle	1.	Albendazole USP/BP/EP/CP	0.0255 kg/Bottle
Bendaz 600 mg Albendazole Bolus 500 mg	1 Bolus	1.	Albendazole USP/BP/EP/CP	612 mg/Bottle
Bendaz 1500 mg Albendazole Bolus 1500 mg	1 Bolus	1.	Albendazole USP/BP/EP/CP	1530 mg/Bottle
Bendaz 2500 mg Albendazole Bolus 2500 mg	1 Bolus	1.	Albendazole USP/BP/EP/CP	2550 mg/Bottle
Bendaz Plus 900 (Albendazole and Oxyclozanide Tablets 600/300 mg) Each uncoated tablet contains Albendazole USP 600 mg Oxyclozanide BP (Vet) 300 mg	1 tablet	1.	Albendazole USP/BP/EP/CP	612 mg/Tablets
Bendaz Plus 535 (Albendazole and Oxyclozamide Tablets 360/175 mg) Each uncoated Tablet contains Albendazole USP 360 mg Oxyclozanide BP (Vet) 175 mg	1 tablet	1	Albendazole USP/BP/EP/CP	367.2 mg/Tablet
RA may take appropriate action as per the decision of Norms Committee				

142	Case No.:46/14/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00423/AM13/	RLA File :03/94/040/00188/AM13/	Lic.No/Date:0310697620	Defer

		06.06.2012	Date:07.02.2013
Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula for the export product duly certified by Quality Control Incharge. Accordingly, the case was deferred for 7.2.2013.			

143	Case No.: 61/11/82-ALC4/2012	Party Name:KOPRAN LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00328/AM13/	RLA File :03/94/040/00162/AM13/	Lic.No/Date:0310697570 06.06.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

144	Case No.: 53/14/82-ALC4/2012	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00430/AM13/	RLA File :03/94/040/00888/AM12/	Lic.No/Date:0310697981 08.06.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

145	Case No.: 18/14/82-ALC4/2012	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00395/AM13/	RLA File :09/24/040/00088/AM13/	Lic.No/Date:0910052978 12.06.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

146	Case No.: 53/16/82-ALC4/2012	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00489/AM13/	RLA File :04/24/040/00049/AM13/	Lic.No/Date:0410137249 12.06.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

147	Case No.: 54/16/82-ALC4/2012	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00490/AM13/	RLA File :04/24/040/00015/AM13/	Lic.No/Date:0410137244 12.06.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

148	Case No.: 27/26/82-ALC4/2012	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Approved
	HQ File :01/82/050/00935/AM13/	RLA File :07/24/040/00114/AM13/	Lic.No/Date:0710088793	Defer Date:

13.06.2012

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/237/2009-PI(Norms) dated 27.1.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Cefuroxime 750 mg Inj. USP Vial size 10 ml each vial contains cefuroxime sodium USP equivalent to Cefuroxime 750 mg	1 vial	1.	Cefuroxime Sodium Sterile USP	822.50 mg/vial

RA may take appropriate action as per the decision of Norms Committee.

149	Case No.:50/14/82-ALC4/2012		Party Name:AARTI INDUSTRIES LIMITED		Meet No/Date:28/82-ALC4/2012 10.01.2013		Status:Case Approved	
	HQ File :01/82/050/00427/AM13/		RLA File :03/94/040/00187/AM13/		Lic.No/Date:0310698861 15.06.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/590/2012-PI(Norms) dated 27.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Qty.	Sl.No.	Import items		Qty. allowed	
	Caffeine Anhydrous		1 kg	1	Crude Theophylline 70-80% wet w/w (LOD NMT 30%)		1.15 kg	
RA may take appropriate action as per the decision of Norms Committee.								

150	Case No.: 8/16/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00444/AM13/	RLA File :22/24/040/00011/AM13/	Lic.No/Date:2210013017 15.06.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

151	Case No.: 3/12/82-ALC4/2012	Party Name:BILCARE LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00333/AM13/	RLA File :31/83/040/00057/AM13/	Lic.No/Date:3110054717 18.06.2012	Defer Date:24.01.2013
	Decision : It was decided to call the firm for personal hearing on 24.1.12013. The case was deferred for 24.1.2013.			

152	Case No.: 45/14/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00422/AM13/	RLA File :03/95/040/00081/AM13/	Lic.No/Date:0310699034 18.06.2012	Defer Date:07.02.2013
	Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33. The case was deferred for 7.2.2013.			

153	Case No.:11/16/82-ALC4/2012		Party Name:NEULAND LABORATORIES LTD		Meet No/Date:28/82-ALC4/2012 10.01.2013		Status:Case Approved	
	HQ File :01/82/050/00447/AM13/		RLA File :09/24/040/00141/AM13/		Lic.No/Date:0910053093 20.06.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/608/2012-PI(Norms) dated 27.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Qty.	Sl.No.	Import items		Qty. allowed	
	Entacapone		1 kg	1	3-4, Dihydroxy 5 Nitrobenzaldehyde		1.40 kg	
			2.	N,N-Diethyl 2 Cyano Acetamide		1.90 kg		
RA may take appropriate action as per the decision of Norms Committee.								

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Case No.:40/14/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Approved
HQ File :01/82/050/00417/AM13/	RLA File :03/94/040/00224/AM13/	Lic.No/Date:0310699235 20.06.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/588/2012-PI(Norms) dated 26.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
S. No	Export Product	Import Recommended	
		Tenofovir Disoproxil Fumarate	Emtricitabine
1.	Tenofovir Disoproxil Fumarate 300 mg Tablets	306.0 mg/tablets	Nil
2.	Tenofovir Disoproxil Fumarate 300 mg+Emtricitabine 200 mg Tablets	306.0 mg/tablets	204.0 mg/tablets
3.	Efavirenz 600 mg+Tenofovir Disoproxil Fumarate 300 mg+Emtricitabine 200 mg Tablets	306.0 mg/tablets	204.0 mg/tablets

S. No	Import Item	Norms allowed for Tenofovir Disoproxil Fumarate kg/kg
1.	9-[2-(Phosphonyl Methoxy) Propyl] Adenine	0.8026
2.	Chloromethyl Isopropyl Carbonate	2.0867
3.	N-Methyl 2-Pyrrolidone	3.297
4.	Fumaric Acid	0.304
5.	Methylene Dichloride	6.70
6.	Isopropyl Acetate	2.35

S. No	Import Item	Norms allowed for Emtricitabine kg/kg
1.	(2R,5R)-5-(4-amino-5-fluoro-2-	2.50

	oxo-2H-Pyrimidin-1-yl)-[1,3]oxathiolane-2-carboxylic acid, 2S-isopropyl-5R-Methyl-1R-cyclohexyl ester (FCME Compound)	
2.	Sodium Borohydride	0.510
3.	Dipotassium Hydrogen Phosphate	3.425
RA may take appropriate action as per the decision of Norms Committee.		

155	Case No.: 28/13/82-ALC4/2012	Party Name:MELZER CHEMICALS PVT. LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00363/AM13/	RLA File :31/83/040/00060/AM13/	Lic.No/Date:3110054836 26.06.2012	Defer Date:10.01.2013
	Decision : It was decided to remind the firm to furnish the requisite information immediately otherwise thier case would be closed. The case was deferred for 10.1.2013.			

156	Case No.: 109/18/82-ALC4/2012	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00604/AM13/	RLA File :05/23/040/00491/AM12/	Lic.No/Date:0510328334 27.06.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

157	Case No.: 31/13/82-ALC4/2012	Party Name:PALADIN PAINTS AND CHEMICALS PVT. LTD.,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00366/AM13/	RLA File :03/95/040/00055/AM13/	Lic.No/Date:0310699970 27.06.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

158	Case No.: 10/16/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00446/AM13/	RLA File :05/24/040/00116/AM13/	Lic.No/Date:0510328831 04.07.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

159	Case No.: 16/16/82-ALC4/2012	Party Name:FDC LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00452/AM13/	RLA File :03/94/040/00208/AM13/	Lic.No/Date:0310701169 06.07.2012	Defer Date:07.02.2013

			06.07.2012	Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			
160	Case No.: 69/18/82-ALC4/2012	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00564/AM13/	RLA File :09/24/040/00156/AM13/	Lic.No/Date:0910053216 09.07.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			
161	Case No.: 20/24/82-ALC4/2012	Party Name:DECCAN NUTRACEUTICALS PVT LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00824/AM13/	RLA File :31/83/040/00058/AM13/	Lic.No/Date:3110055158 27.07.2012	Defer Date:07.02.2013
	Decision : It was decided to remind the firm to furnish the full description of the export product along with copy of relevant pharmacopeia. The case was deferred for 7.2.2013.			
162	Case No.: 27/21/82-ALC4/2012	Party Name:STELLENCE PHARMSCIENCE PVT LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00657/AM13/	RLA File :07/24/040/00183/AM13/	Lic.No/Date:0710089972 31.07.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			
163	Case No.: 15/20/82-ALC4/2012	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00626/AM13/	RLA File :03/94/040/00336/AM13/	Lic.No/Date:0310703768 01.08.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			
164	Case No.: 16/20/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00627/AM13/	RLA File :05/24/040/00150/AM13/	Lic.No/Date:0510331127 01.08.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			
165	Case No.: 18/20/82-ALC4/2012	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00629/AM13/	RLA File :09/24/040/00223/AM13/	Lic.No/Date:0910053402	Defer

		01.08.2012	Date:07.02.2013
Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

166	Case No.: 20/22/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00723/AM13/	RLA File :09/24/040/00225/AM13/	Lic.No/Date:0910053420 03.08.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

167	Case No.: 47/16/82-ALC4/2012	Party Name:PARAMOUNT PHARMA	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00483/AM13/	RLA File :05/24/040/00178/AM13/	Lic.No/Date:0510331427 07.08.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

168	Case No.: 48/16/82-ALC4/2012	Party Name:PARAMOUNT PHARMA	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00484/AM13/	RLA File :05/24/040/00179/AM13/	Lic.No/Date:0510331428 07.08.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

169	Case No.: 22/22/82-ALC4/2012	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00725/AM13/	RLA File :09/24/040/00206/AM13/	Lic.No/Date:0910053463 09.08.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

170	Case No.: 26/22/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00729/AM13/	RLA File :09/24/040/00243/AM13/	Lic.No/Date:0910053480 10.08.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			

171	Case No.: 44/22/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00747/AM13/	RLA File :03/94/040/00347/AM13/	Lic.No/Date:0310704825 10.08.2012	Defer Date:07.02.2013

Decision :It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.

172	Case No.: 24/22/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00727/AM13/	RLA File :09/24/040/00174/AM13/	Lic.No/Date:0910053519 16.08.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

173	Case No.: 65/22/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00768/AM13/	RLA File :03/94/040/00380/AM13/	Lic.No/Date:0310705390 16.08.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

174	Case No.: 68/22/82-ALC4/2012	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00771/AM13/	RLA File :03/94/040/00209/AM13/	Lic.No/Date:0310705334 16.08.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			

175	Case No.: 25/22/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00728/AM13/	RLA File :09/24/040/00250/AM13/	Lic.No/Date:0910053546 17.08.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

176	Case No.: 27/22/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00730/AM13/	RLA File :09/24/040/00249/AM13/	Lic.No/Date:0910053547 17.08.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

177	Case No.: 32/22/82-ALC4/2012	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00735/AM13/	RLA File :56/24/040/00017/AM13/	Lic.No/Date:5610000974 24.08.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

178	Case No.: 32/24/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00836/AM13/	RLA File :09/24/040/00248/AM13/	Lic.No/Date:0910053559 24.08.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

179	Case No.: 33/24/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00837/AM13/	RLA File :09/24/040/00247/AM13/	Lic.No/Date:0910053560 24.08.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

180	Case No.: 37/22/82-ALC4/2012	Party Name:FDC LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00740/AM13/	RLA File :03/94/040/00374/AM13/	Lic.No/Date:0310706515 27.08.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

181	Case No.: 41/24/82-ALC4/2012	Party Name:DISTO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00845/AM13/	RLA File :09/24/040/00256/AM13/	Lic.No/Date:0910053578 27.08.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

182	Case No.: 5/22/82-ALC4/2012	Party Name:SANOFI INDIA LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00708/AM13/	RLA File :03/95/040/00318/AM13/	Lic.No/Date:0310706473 27.08.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

183	Case No.: 3/20/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00614/AM13/	RLA File :05/24/040/00201/AM13/	Lic.No/Date:0510332840 28.08.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

184	Case No.: 30/24/82-ALC4/2012	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00834/AM13/	RLA File :09/24/040/00271/AM13/	Lic.No/Date:0910053602 28.08.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

185	Case No.: 26/24/82-ALC4/2012	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00830/AM13/	RLA File :09/24/040/00246/AM13/	Lic.No/Date:0910053623 29.08.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

186	Case No.: 12/24/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00816/AM13/	RLA File :09/24/040/00275/AM13/	Lic.No/Date:0910053624 29.08.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

187	Case No.: 24/24/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00828/AM13/	RLA File :09/24/040/00220/AM13/	Lic.No/Date:0910053621 29.08.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

188	Case No.: 28/24/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00832/AM13/	RLA File :09/24/040/00274/AM13/	Lic.No/Date:0910053628 29.08.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

189	Case No.: 35/24/82-ALC4/2012	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00839/AM13/	RLA File :09/24/040/00245/AM13/	Lic.No/Date:0910053622 29.08.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

	Case No.: 30/22/82-ALC4/2012	Partv Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:28/82-ALC4/2012	Status: Case Deferred
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190			10.01.2013	
	HQ File :01/82/050/00733/AM13/	RLA File :07/24/040/00237/AM13/	Lic.No/Date:0710090496 30.08.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

191	Case No.:4/20/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00615/AM13/	RLA File :05/24/040/00323/AM12/	Lic.No/Date:0510333154 30.08.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

192	Case No.:29/28/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00996/AM13/	RLA File :09/70/040/00061/AM13/	Lic.No/Date:0910053637 31.08.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

193	Case No.:28/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00995/AM13/	RLA File :09/24/040/00270/AM13/	Lic.No/Date:0910053660 04.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

194	Case No.:42/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00745/AM13/	RLA File :03/94/040/00116/AM13/	Lic.No/Date:0310707575 04.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

195	Case No.:43/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00746/AM13/	RLA File :03/94/040/00101/AM13/	Lic.No/Date:0310707592 04.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

	Case No.:45/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
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196	HQ File :01/82/050/00748/AM13/	RLA File :03/94/040/00115/AM13/	Lic.No/Date:0310707571 04.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

197	Case No.:52/22/82-ALC4/2012		Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.		Meet No/Date:28/82-ALC4/2012 10.01.2013		Status:Case Approved	
	HQ File :01/82/050/00755/AM13/		RLA File :03/94/040/00114/AM13/		Lic.No/Date:0310707589 04.09.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/579/2012-PI(Norms) dated 27.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Qty.	Sl.No.	Import items		Qty. allowed	
	O-Acetyl-L-Carnitine Hydrochloride		1 kg	1.	Carnipure Base		0.826 kg	
RA may take appropriate action as per the decision of Norms Committee.								

198	Case No.:53/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00756/AM13/	RLA File :03/94/040/00137/AM13/	Lic.No/Date:0310707577 04.09.2012	Defer Date:07.02.2013
	Decision :It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

199	Case No.:54/22/82-ALC4/2012		Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.		Meet No/Date:28/82-ALC4/2012 10.01.2013		Status:Case Approved	
	HQ File :01/82/050/00757/AM13/		RLA File :03/94/040/00110/AM13/		Lic.No/Date:0310707578 04.09.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/579/2012-PI(Norms) dated 27.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Qty.	Sl.No.	Import items		Qty. allowed	
	O-Acetyl-L-Carnitine Hydrochloride		1 kg	1.	L-Carnitine (Carnipure Crystalline)		0.826 kg	
RA may take appropriate action as per the decision of Norms Committee.								

200	Case No.:55/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00758/AM13/	RLA File :03/94/040/00117/AM13/	Lic.No/Date:0310707585 04.09.2012	Defer Date:07.02.2013
	Decision :It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

201	Case No.: 56/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00759/AM13/	RLA File :03/94/040/00034/AM13/	Lic.No/Date:0310707587 04.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

202	Case No.: 60/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00763/AM13/	RLA File :03/94/040/00105/AM13/	Lic.No/Date:0310707569 04.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

203	Case No.: 10/22/82-ALC4/2012	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00713/AM13/	RLA File :09/24/040/00281/AM13/	Lic.No/Date:0910053672 05.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

204	Case No.: 40/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00743/AM13/	RLA File :03/94/040/00109/AM13/	Lic.No/Date:0310707803 05.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

205	Case No.: 40/26/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00948/AM13/	RLA File :09/24/040/00254/AM13/	Lic.No/Date:0910053671 05.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

206	Case No.: 44/24/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00848/AM13/	RLA File :09/24/040/00251/AM13/	Lic.No/Date:0910053668 05.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

	Case No.: 60/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
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207	Case No.: 62/22/82-ALC4/2012	Party Name: CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date: 28/82-ALC4/2012 10.01.2013	Status: Case Deierred
	HQ File :01/82/050/00765/AM13/	RLA File :03/94/040/00429/AM13/	Lic.No/Date:0310707808 05.09.2012	Defer Date:07.02.2013
	Decision : It was decided to call from the firm the technical details as per Appendix 33. The case was deferred for 7.2.2013.			

208	Case No.: 78/22/82-ALC4/2012	Party Name: CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date: 28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00781/AM13/	RLA File :03/94/040/00430/AM13/	Lic.No/Date:0310707806 05.09.2012	Defer Date:07.02.2013
	Decision : It was decided to call from the firm the technical details as per Appendix 33. The case was deferred for 7.2.2013.			

209	Case No.: 79/22/82-ALC4/2012	Party Name: CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date: 28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00782/AM13/	RLA File :03/94/040/00104/AM13/	Lic.No/Date:0310707802 05.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

210	Case No.: 80/22/82-ALC4/2012	Party Name: CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date: 28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00783/AM13/	RLA File :03/94/040/00118/AM13/	Lic.No/Date:0310707813 05.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

211	Case No.: 25/26/82-ALC4/2012	Party Name: MYLAN LABORATORIES LIMITED	Meet No/Date: 28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00933/AM13/	RLA File :09/24/040/00283/AM13/	Lic.No/Date:0910053686 06.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

212	Case No.:48/22/82-ALC4/2012		Party Name:S. D. FINE CHEM LTD.		Meet No/Date:28/82-ALC4/2012 10.01.2013		Status:Case Approved	
	HQ File :01/82/050/00751/AM13/		RLA File :03/95/040/00353/AM13/		Lic.No/Date:0310707898 06.09.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/86/2012-Ch. II dated 19.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Qty.	Sl.No.	Import items		Qty. allowed	
	Mercaptoacetic Acid		1 kg	1.	Thioglycolic Acid 99% Pure		0.735 kg	

	Calcium Salt 99% Pure			
		2.	Iso Propyl Alcohol	0.780 kg
		3.	Calcium Hydroxide	0.638 kg
RA may take appropriate action as per the decision of Norms Committee.				

213	Case No.: 58/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00761/AM13/	RLA File :03/94/040/00113/AM13/	Lic.No/Date:0310707983 06.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

214	Case No.: 59/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00762/AM13/	RLA File :03/94/040/00119/AM13/	Lic.No/Date:0310707975 06.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

215	Case No.: 61/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00764/AM13/	RLA File :03/94/040/00106/AM13/	Lic.No/Date:0310707970 06.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

216	Case No.: 81/22/82-ALC4/2012	Party Name:BHARAT CHEMICALS	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00784/AM13/	RLA File :03/94/040/00433/AM13/	Lic.No/Date:0310707963 06.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

217	Case No.: 21/24/82-ALC4/2012	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00825/AM13/	RLA File :08/24/040/00196/AM13/	Lic.No/Date:0810114835 07.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

218	Case No.: 35/26/82-ALC4/2012	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00043/AM13/	RLA File :03/94/040/00007/AM13/	Lic.No/Date:0310062714	Defer

218	HQ File :01/82/050/00943/AM13/	RLA File :09/24/040/0029//AM13/	Lic.No/Date:0910053 /14 07.09.2012	Defer Date:07.02.2013
Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.				

219	Case No.:46/22/82-ALC4/2012	Party Name:LUPIN LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00749/AM13/	RLA File :03/95/040/00306/AM13/	Lic.No/Date:0310708068 07.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

220	Case No.:76/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00779/AM13/	RLA File :03/94/040/00437/AM13/	Lic.No/Date:0310708094 07.09.2012	Defer Date:07.02.2013
	Decision : It was decided to call from the firm the technical details as per Appendix 33. The case was deferred for 7.2.2013.			

221	Case No.:77/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00780/AM13/	RLA File :03/94/040/00436/AM13/	Lic.No/Date:0310708090 07.09.2012	Defer Date:07.02.2013
	Decision : It was decided to call from the firm the technical details as per Appendix 33. The case was deferred for 7.2.2013.			

222	Case No.:82/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00785/AM13/	RLA File :03/94/040/00017/AM11/	Lic.No/Date:0310708089 07.09.2012	Defer Date:07.02.2013
	Decision : It was decided to call from the firm the technical details as per Appendix 33. The case was deferred for 7.2.2013.			

223	Case No.:17/22/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00720/AM13/	RLA File :08/24/040/00199/AM13/	Lic.No/Date:0810114964 10.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

224	Case No.:85/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00788/AM13/	RLA File :03/94/040/00136/AM13/	Lic.No/Date:0310708279 10.09.2012	Defer Date:07.02.2013

			10.07.2012	Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			
225	Case No.: 11/22/82-ALC4/2012	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00714/AM13/	RLA File :08/24/040/00208/AM13/	Lic.No/Date:0810115029 12.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			
226	Case No.: 12/22/82-ALC4/2012	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00715/AM13/	RLA File :08/24/040/00206/AM13/	Lic.No/Date:0810115027 12.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			
227	Case No.: 13/22/82-ALC4/2012	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00716/AM13/	RLA File :08/24/040/00207/AM13/	Lic.No/Date:0810115028 12.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			
228	Case No.: 30/26/82-ALC4/2012	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00938/AM13/	RLA File :07/24/040/00253/AM13/	Lic.No/Date:0710090701 12.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			
229	Case No.: 50/22/82-ALC4/2012	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00753/AM13/	RLA File :52/24/040/00014/AM13/	Lic.No/Date:5210038997 12.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			
	Case No.: 70/22/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Approved
	HQ File :01/82/050/00773/AM13/	RLA File :03/94/040/00488/AM13/	Lic.No/Date:0310708792 12.09.2012	Defer Date:

230	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/588/2012-PI(Norms) dated 26.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Irinotecan Hydrochloride Injection 40 mg/2 ml (Each vial of 2 ml)	1 no. of Injection	1.	10-Hydroxy Camptothecin	70.04 mg
	Irinotecan Hydrochloride Injection 100 mg/5 ml (Each vial of 5 ml)	1 no. of injection	1.	10-Hydroxy Camptothecin	176.0 mg
RA may take appropriate action as per the decision of Norms Committee.					

231	Case No.: 75/22/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00778/AM13/	RLA File :03/94/040/00499/AM13/	Lic.No/Date:0310708794 12.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

232	Case No.:15/22/82-ALC4/2012		Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT		Meet No/Date:28/82-ALC4/2012 10.01.2013		Status:Case Approved	
	HQ File :01/82/050/00718/AM13/		RLA File :05/23/040/00208/AM13/		Lic.No/Date:0510334566 13.09.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/209/2012-PI(Norms) dated 31.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Qty.	Sl.No.	Import items		Qty. allowed	
	Azithromycin DC Granules		1 kg	1.	Azithromycin Dihydrate		0.588 kg	
RA may take appropriate action as per the decision of Norms Committee.								

233	Case No.: 96/22/82-ALC4/2012	Party Name:ACTGEN PHARMA PVT. LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00799/AM13/	RLA File :03/94/040/00476/AM13/	Lic.No/Date:0310708985 13.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

234	Case No.: 14/24/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00818/AM13/	RLA File :09/24/040/00306/AM13/	Lic.No/Date:0910053810 14.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

235	Case No.: 24/26/82-ALC4/2012	Party Name:ECOLOGIC CHEMICALS LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00932/AM13/	RLA File :09/24/040/00296/AM13/	Lic.No/Date:0910053811 14.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

236	Case No.: 31/26/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00939/AM13/	RLA File :09/24/040/00304/AM13/	Lic.No/Date:0910053812 14.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

237

Case No.: 91/22/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Approved	
HQ File :01/82/050/00794/AM13/	RLA File :22/24/040/00032/AM13/	Lic.No/Date:2210013277 14.09.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/535/2012-PI(Norms) dated 27.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Nitazoxamide	1 kg	1.	Methylene Chloride	3.17 kg
		2.	2-(Acetyloxy)-Benzoic Acid (Aspirin)	0.916 kg
		3.	N,N Dimethyl Formamide	0.069 kg
		4.	Thionyl Chloride	0.92 kg
		5.	2-Amino-5-Nitro Thiazole	0.59 kg
		6.	Triethylamine	0.1288 kg
		7.	Acetone	2.00 kg
RA may take appropriate action as per the decision of Norms Committee.				

238	Case No.: 32/28/82-ALC4/2012	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00999/AM13/	RLA File :07/24/040/00272/AM13/	Lic.No/Date:0710090783 17.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Biotechnology.			

239	Case No.: 49/24/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Approved
	HQ File :01/82/050/00853/AM13/	RLA File :22/24/040/00034/AM13/	Lic.No/Date:2210013301 19.09.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/716/2012-PI(Norms) dated 27.12.2012, it			

was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Cyanoacetic Acid	1 kg	1.	Cyanoacetic Acid -70% liquid (Contains 30% water)	1.587 kg

RA may take appropriate action as per the decision of Norms Committee.

240	Case No.:89/22/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00792/AM13/	RLA File :22/24/040/00035/AM13/	Lic.No/Date:2210013297 19.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

241	Case No.:90/22/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00793/AM13/	RLA File :22/24/040/00033/AM13/	Lic.No/Date:2210013300 19.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

242	Case No.:10/24/82-ALC4/2012	Party Name:VASISTA LIFE SCIENCES PVT LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00814/AM13/	RLA File :09/24/040/00308/AM13/	Lic.No/Date:0910053881 21.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			

243	Case No.:26/26/82-ALC4/2012	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00934/AM13/	RLA File :07/24/040/00144/AM13/	Lic.No/Date:0710090859 21.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			

244	Case No.:38/26/82-ALC4/2012	Party Name:VASISTA LIFE SCIENCES PVT LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00946/AM13/	RLA File :09/24/040/00309/AM13/	Lic.No/Date:0910053880 21.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			

	Case No.:1/22/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
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245	HQ File :01/82/050/00704/AM13/	RLA File :05/24/040/00231/AM13/	Lic.No/Date:0510335607 25.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

246	Case No.:16/24/82-ALC4/2012	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00820/AM13/	RLA File :09/24/040/00312/AM13/	Lic.No/Date:0910053896 25.09.2012	Defer Date:07.02.2013
Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.				

247	Case No.:28/26/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00936/AM13/	RLA File :07/24/040/00268/AM13/	Lic.No/Date:0710090949 25.09.2012	Defer Date:07.02.2013
Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.				

248	Case No.:37/26/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00945/AM13/	RLA File :09/24/040/00319/AM13/	Lic.No/Date:0910053895 25.09.2012	Defer Date:07.02.2013
Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.				

249	Case No.:43/24/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00847/AM13/	RLA File :09/24/040/00288/AM13/	Lic.No/Date:0910053905 26.09.2012	Defer Date:07.02.2013
Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.				

250	Case No.:36/26/82-ALC4/2012	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00944/AM13/	RLA File :09/24/040/00321/AM13/	Lic.No/Date:0910053915 27.09.2012	Defer Date:07.02.2013
Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.				

251	Case No.:37/24/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00841/AM13/	RLA File :09/24/040/00289/AM13/	Lic.No/Date:0910053917	Defer

			27.09.2012	Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			
252	Case No.: 1/23/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00801/AM13/	RLA File :05/24/040/00235/AM13/	Lic.No/Date:0510336113 28.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			
253	Case No.: 36/24/82-ALC4/2012	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00840/AM13/	RLA File :09/24/040/00324/AM13/	Lic.No/Date:0910053933 28.09.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			
254	Case No.: 23/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00990/AM13/	RLA File :09/24/040/00318/AM13/	Lic.No/Date:0910053939 01.10.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			
255	Case No.: 11/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00919/AM13/	RLA File :03/94/040/00481/AM13/	Lic.No/Date:0310711379 03.10.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			
256	Case No.: 12/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00920/AM13/	RLA File :03/94/040/00522/AM13/	Lic.No/Date:0310711393 03.10.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			
257	Case No.: 13/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00921/AM13/	RLA File :03/94/040/00482/AM13/	Lic.No/Date:0310711389 03.10.2012	Defer Date:07.02.2013

Decision :It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.

258	Case No.: 16/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00924/AM13/	RLA File :03/94/040/00467/AM13/	Lic.No/Date:0310711374 03.10.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

259	Case No.: 21/26/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00929/AM13/	RLA File :03/94/040/00077/AM13/	Lic.No/Date:0310711357 03.10.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

260	Case No.: 5/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00913/AM13/	RLA File :03/94/040/00014/AM13/	Lic.No/Date:0310711407 03.10.2012	Defer Date:07.02.2013
	Decision : It was decided to call from the firm the technical details as per Appendix 33. The case was deferred for 7.2.2013.			

261	Case No.: 6/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00914/AM13/	RLA File :03/94/040/00015/AM13/	Lic.No/Date:0310711401 03.10.2012	Defer Date:07.02.2013
	Decision : It was decided to call from the firm the technical details as per Appendix 33. The case was deferred for 7.2.2013.			

262	Case No.: 7/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00915/AM13/	RLA File :03/94/040/00794/AM12/	Lic.No/Date:0310711411 03.10.2012	Defer Date:07.02.2013
	Decision : It was decided to call from the firm the technical details as per Appendix 33. The case was deferred for 7.2.2013.			

263	Case No.: 10/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00918/AM13/	RLA File :03/94/040/00024/AM13/	Lic.No/Date:0310711638 04.10.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

264	Case No.:15/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00923/AM13/	RLA File :03/94/040/00493/AM13/	Lic.No/Date:0310711651 04.10.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

265	Case No.:17/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00925/AM13/	RLA File :03/94/040/00468/AM13/	Lic.No/Date:0310711631 04.10.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

266	Case No.:18/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Approved									
	HQ File :01/82/050/00926/AM13/	RLA File :03/94/040/00025/AM13/	Lic.No/Date:0310711643 04.10.2012	Defer Date:									
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/579/2012-PI(Norms) dated 27.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td>O-Acetyl-L-Carnitine Hydrochloride</td><td>1 kg</td><td>1.</td><td>L-Carnitine (Carnipure Base)</td><td>0.826 kg</td></tr> </table> RA may take appropriate action as per the decision of Norms Committee.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	O-Acetyl-L-Carnitine Hydrochloride	1 kg	1.	L-Carnitine (Carnipure Base)
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed									
O-Acetyl-L-Carnitine Hydrochloride	1 kg	1.	L-Carnitine (Carnipure Base)	0.826 kg									

267	Case No.:21/28/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00988/AM13/	RLA File :09/24/040/00331/AM13/	Lic.No/Date:0910053955 04.10.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

268	Case No.:3/22/82-ALC4/2012	Party Name:ULTRA-TECH INDIA LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00706/AM13/	RLA File :03/95/040/00310/AM13/	Lic.No/Date:0310711590 04.10.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

	Case No.:45/24/82-ALC4/2012	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
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269	HQ File :01/82/050/00849/AM13/	RLA File :05/23/040/00260/AM13/	Lic.No/Date:0510336434 04.10.2012	Defer Date:07.02.2013
Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.				

270	Case No.:46/24/82-ALC4/2012	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00850/AM13/	RLA File :05/23/040/00256/AM13/	Lic.No/Date:0510336433 04.10.2012	Defer Date:07.02.2013
Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.				

271	Case No.:50/24/82-ALC4/2012	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00854/AM13/	RLA File :05/23/040/00255/AM13/	Lic.No/Date:0510336432 04.10.2012	Defer Date:07.02.2013
Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.				

272	Case No.:9/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00917/AM13/	RLA File :03/94/040/00099/AM13/	Lic.No/Date:0310711648 04.10.2012	Defer Date:07.02.2013
Decision : It was decided to call from the firm the technical details as per Appendix 33. The case was deferred for 7.2.2013.				

273	Case No.:33/22/82-ALC4/2012	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00736/AM13/	RLA File :09/24/040/00295/AM13/	Lic.No/Date:0910053985 08.10.2012	Defer Date:07.02.2013
Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.				

274	Case No.:40/24/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Approved
	HQ File :01/82/050/00844/AM13/	RLA File :08/24/040/00148/AM13/	Lic.No/Date:0810115662 08.10.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/485/2012-PI(Norms) dated 12.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 for export of Lamotrigine 25 mg tablet/Lamotrigine CD 25 mg. tablet, Lamotrigine 100 mg tablet, Lamotrigine 150 mg tablet and Lamotrigine 200 mg tablet(Active Indegredient (Lamotrigine net wt. 12414.75 kgs or wt. 12663.05 kgs) as per details given below or as applied by the firm, whichever is less:				
Norms recommended for 1 no. of tablet				

S. No	Import item	Quantity in mg			
		25 mg tabs	100 mg tabs	150 mg tabs	200 mg tabs
1.	Lamotrigine	25.5	102	153	204
2.	Microcrystalline Cellulose (Avicel PH 101)	30	120	180	240
3.	Lactose Monohydrate	15	60	90	120
4.	Bottles & Caps	Relevant, as per packing policy			

Norms for 1 kg Lamotrigine		
S.No	Import item	Qty allowed (kg/kg)
1	2,3 Dichloro Benzoyl Nitrile	1.222
2.	Amino Guanidine Bicarbonate	1.222
3.	Di Methyl Sulphoxide	0.70
4.	Methanol	2.80

RA may take appropriate action as per the decision of Norms Committee.

275

Case No.: 13/28/82-ALC4/2012	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Approved	
HQ File :01/82/050/00980/AM13/	RLA File :31/83/040/00114/AM13/	Lic.No/Date:3110056021 09.10.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 2/82 dated 10.4.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
4-Methoxy Acetophenone (4 MAP)/Acetyl Anisole 99% purity	1 kg	1.	Phenoxy methane/Anisole Purity 93% minimum	1.00
		2.	Acetic Anhydride Purity 99% Minimum	0.755
RA may take appropriate action as per the decision of Norms Committee.				

276	Case No.: 14/28/82-ALC4/2012	Party Name:BILCARE LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00981/AM13/	RLA File :31/83/040/00123/AM13/	Lic.No/Date:3110056018 09.10.2012	Defer Date:24.01.2013
	Decision : It was decided to call the firm for personal hearing on 24.1.12013. The case was deferred for 24.1.12013.			

277	Case No.: 17/28/82-ALC4/2012	Party Name:DECCAN NUTRACEUTICALS PVT LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00984/AM13/	RLA File :31/83/040/00117/AM13/	Lic.No/Date:3110056020 09.10.2012	Defer Date:07.02.2013
	Decision : It was decided to ask the firm to furnish the full description of the export product along with copy of relevant pharmacopeia. The case was deferred for 7.2.2013.			

278	Case No.: 56/24/82-ALC4/2012	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00860/AM13/	RLA File :52/24/040/00029/AM13/	Lic.No/Date:5210039086 09.10.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

279	Case No.: 57/24/82-ALC4/2012	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00861/AM13/	RLA File :52/24/040/00028/AM13/	Lic.No/Date:5210039089 09.10.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

280

Case No.: 11/28/82-ALC4/2012	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Approved	
HQ File :01/82/050/00978/AM13/	RLA File :09/24/040/00337/AM13/	Lic.No/Date:0910054013 10.10.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 22/82 dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Atovaquone	1 kg	1.	2-Chloro-[1,4]- Naphthoquinone	1.62
		2.	Trans-4-(4-Chloro Phenyl)- Cyclohexane Carboxylic Acid (4-CPCCA)	2.00
		3.	Acetonitrile	6.85
RA may take appropriate action as per the decision of Norms Committee.				

	Case No.: 18/28/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Approved
	HQ File :01/82/050/00985/AM13/	RLA File :09/24/040/00345/AM13/	Lic.No/Date:0910054032 11 10 2012	Defer Date:

281

Decision :In the light of earlier decision taken in meeting no. 23/82 dated 1.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Compresso Cotrim 90 (Sulfamethoxazole and Trimethoprim Granules DC)	1 kg	1.	Sulfamethoxazole	0.750 kg
		2.	Trimethoprim	0.150 kg
		3.	Pregelatinised starch	0.043 kg
		4.	Croscarmellose sodium	0.040 kg
		5.	Povidone K 30	0.006 kg
		6.	Sodium Lauryl Sulfate	0.001 kg
		7.	Stearic Acid	0.010 kg

RA may take appropriate action as per the decision of Norms Committee.

282	Case No.: 93/24/82-ALC4/2012	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00897/AM13/	RLA File :03/95/040/00497/AM13/	Lic.No/Date:0310712451 11.10.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			

283	Case No.: 20/28/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00987/AM13/	RLA File :09/24/040/00333/AM13/	Lic.No/Date:0910054047 12.10.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

284	Case No.: 22/28/82-ALC4/2012	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00989/AM13/	RLA File :09/24/040/00284/AM13/	Lic.No/Date:0910054046 12.10.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

285	Case No.: 25/28/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00992/AM13/	RLA File :09/24/040/00356/AM13/	Lic.No/Date:0910054051 12.10.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			

286	Case No.: 27/24/82-ALC4/2012	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00921/AM13/	RLA File :09/24/040/00241/AM13/	Lic.No/Date:0910115742	Defer

286	HQ File :01/82/050/00851/AM13/	RLA File :08/24/040/00241/AM13/	Lic.No/Date:0810113/43 12.10.2012	Defer Date:07.02.2013
Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.				

287	Case No.:19/28/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00986/AM13/	RLA File :09/24/040/00344/AM13/	Lic.No/Date:0910054092 15.10.2012	Defer Date:07.02.2013
Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.				

288	Case No.:30/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00997/AM13/	RLA File :09/24/040/00354/AM13/	Lic.No/Date:0910054116 16.10.2012	Defer Date:07.02.2013
Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.				

289	Case No.:54/24/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00858/AM13/	RLA File :05/24/040/00252/AM13/	Lic.No/Date:0510337284 16.10.2012	Defer Date:07.02.2013
Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.				

290	Case No.:9/24/82-ALC4/2012	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00813/AM13/	RLA File :02/24/040/00119/AM13/	Lic.No/Date:0210183299 17.10.2012	Defer Date:07.02.2013
Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.				

291	Case No.:15/28/82-ALC4/2012	Party Name:BALAJI AMINES LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Approved																			
	HQ File :01/82/050/00982/AM13/	RLA File :31/83/040/00112/AM13/	Lic.No/Date:3110056095 18.10.2012	Defer Date:																			
Decision : In the light of earlier decision taken in meeting no. 25/82 dated 29.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																							
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">N-Methyl-2-Pyrrolidone</td><td rowspan="4">1 kg</td><td>1.</td><td>Methanol</td><td>0.377 kg</td></tr> <tr> <td>2.</td><td>Ammonia</td><td>0.164 kg</td></tr> <tr> <td>3.</td><td>1,4 Butanediol</td><td>1.01 kg</td></tr> <tr> <td>4.</td><td>Methylamine Catalyst</td><td>0.00080 kg</td></tr> </tbody> </table>					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	N-Methyl-2-Pyrrolidone	1 kg	1.	Methanol	0.377 kg	2.	Ammonia	0.164 kg	3.	1,4 Butanediol	1.01 kg	4.	Methylamine Catalyst	0.00080 kg
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed																			
N-Methyl-2-Pyrrolidone	1 kg	1.	Methanol	0.377 kg																			
		2.	Ammonia	0.164 kg																			
		3.	1,4 Butanediol	1.01 kg																			
		4.	Methylamine Catalyst	0.00080 kg																			

		5.	GBL Catalyst	0.00075 kg	
RA may take appropriate action as per the decision of Norms Committee.					

292	Case No.:24/28/82-ALC4/2012	Party Name:KREATIVE ORGANICS (P) LTD.,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00991/AM13/	RLA File :09/24/040/00348/AM13/	Lic.No/Date:0910054145 18.10.2012	Defer Date:07.02.2013
	Decision :It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

293	Case No.:41/26/82-ALC4/2012	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00949/AM13/	RLA File :52/24/040/00030/AM13/	Lic.No/Date:5210039119 19.10.2012	Defer Date:07.02.2013
	Decision :It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

294	Case No.:50/28/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/01017/AM13/	RLA File :03/95/040/00523/AM13/	Lic.No/Date:0310713233 19.10.2012	Defer Date:07.02.2013
	Decision :It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			

295	Case No.:44/28/82-ALC4/2012		Party Name:NEOGEN CHEMICALS LIMITED		Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Approved
	HQ File :01/82/050/01011/AM13/		RLA File :03/95/040/00460/AM13/		Lic.No/Date:0310713373 22.10.2012	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 21/82 dated 4.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
	Export Product	Export Quantity	S.No	Import Product	Quantity Allowed	
	1-Bromo-5-Chloropentane	1 kg	1.	1,5-Pentenediol	1.562 kg	
		2.	Hydrobromic Acid 48%	2.533 kg		
RA may take appropriate action as per the decision of Norms Committee.						

296	Case No.:42/28/82-ALC4/2012	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/01009/AM13/	RLA File :03/95/040/00542/AM13/	Lic.No/Date:0310713482	Defer

			23.10.2012	Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			
297	Case No.: 51/28/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/01018/AM13/	RLA File :03/95/040/00495/AM13/	Lic.No/Date:0310713489 23.10.2012	Defer Date:07.02.2013
	Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33. The case was deferred for 7.2.2013.			
298	Case No.: 12/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00979/AM13/	RLA File :09/24/040/00335/AM13/	Lic.No/Date:0910054160 25.10.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			
299	Case No.: 16/28/82-ALC4/2012	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00983/AM13/	RLA File :08/24/040/00259/AM13/	Lic.No/Date:0810115897 25.10.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			
300	Case No.: 49/28/82-ALC4/2012	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/01016/AM13/	RLA File :03/95/040/00568/AM13/	Lic.No/Date:0310713614 25.10.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Petrochemical division of Department of Chemicals and Petrochemicals.			
301	Case No.: 6/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00973/AM13/	RLA File :09/24/040/00352/AM13/	Lic.No/Date:0910054161 25.10.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			
302	Case No.: 1/24/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00805/AM13/	RLA File :09/24/040/00371/AM13/	Lic.No/Date:0910054177 29.10.2012	Defer Date:07.02.2013

Decision :It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.

303	Case No.: 10/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00977/AM13/	RLA File :09/24/040/00339/AM13/	Lic.No/Date:0910054180 29.10.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

304	Case No.: 2/28/82-ALC4/2012	Party Name:POLYGON CHEMICALS	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00969/AM13/	RLA File :08/24/040/00258/AM13/	Lic.No/Date:0810115970 29.10.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			

305	Case No.: 3/28/82-ALC4/2012	Party Name:POLYGON CHEMICALS	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00970/AM13/	RLA File :08/24/040/00262/AM13/	Lic.No/Date:0810115971 29.10.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			

306

Case No.:31/28/82-ALC4/2012	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Approved	
HQ File :01/82/050/00998/AM13/	RLA File :09/24/040/00363/AM13/	Lic.No/Date:0910054179 29.10.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 21/82 dated 4.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Ezetimibe	1 kg	1.	®-2-Methyl-CBS-Oxazaborolidine	0.057 kg
		2.	Borane dimethyl sulfide	0.424 kg
		3.	Bis-trimethylsilyl acetamide	1.07 kg
		4.	(S)+4- Phenyl-2 Oxazolidinone	0.93 kg
RA may take appropriate action as per the decision of Norms Committee.				

307	Case No.:45/26/82-ALC4/2012	Party Name:PAYAL POLYPLAST PVT.LTD.,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00953/AM13/	RLA File :05/24/040/00255/AM13/	Lic.No/Date:0510337699 29.10.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			

308	Case No.:5/28/82-ALC4/2012	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Approved																		
	HQ File :01/82/050/00972/AM13/	RLA File :09/24/040/00365/AM13/	Lic.No/Date:0910054182 29.10.2012	Defer Date:																		
	Decision : In the light of earlier decision taken in meeting no. 24/82 dated 15.11.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="4">(2R,5R)-5-Hydroxy-[1,3]-Oxathiolane-2-carboxylic acid, 2S Isopropyl-5R-Methyl-1R Cyclohexyl Ester (ECE)</td><td rowspan="4">1 kg</td><td>1.</td><td>2,5-Dihydroxy-1,4-diathiane</td><td>0.30</td></tr> <tr> <td>2.</td><td>Glyoxalic Acid</td><td>0.3585</td></tr> <tr> <td>3.</td><td>Toluene</td><td>0.60</td></tr> <tr> <td>4.</td><td>n-Hexane</td><td>1.01</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg	(2R,5R)-5-Hydroxy-[1,3]-Oxathiolane-2-carboxylic acid, 2S Isopropyl-5R-Methyl-1R Cyclohexyl Ester (ECE)	1 kg	1.	2,5-Dihydroxy-1,4-diathiane	0.30	2.	Glyoxalic Acid	0.3585	3.	Toluene	0.60	4.	n-Hexane
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg																		
(2R,5R)-5-Hydroxy-[1,3]-Oxathiolane-2-carboxylic acid, 2S Isopropyl-5R-Methyl-1R Cyclohexyl Ester (ECE)	1 kg	1.	2,5-Dihydroxy-1,4-diathiane	0.30																		
		2.	Glyoxalic Acid	0.3585																		
		3.	Toluene	0.60																		
		4.	n-Hexane	1.01																		

309	Case No.:8/28/82-ALC4/2012	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00975/AM13/	RLA File :09/24/040/00379/AM13/	Lic.No/Date:0910054186 29.10.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

310	Case No.:2/24/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Approved												
	HQ File :01/82/050/00806/AM13/	RLA File :07/24/040/00296/AM13/	Lic.No/Date:0710091635 30.10.2012	Defer Date:												
	Decision : In the light of earlier decision taken in meeting no. 47/82 dated 22.2.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Midazolam Hcl</td><td rowspan="2">1 Kg.</td><td>1.</td><td>2-Aminomethyl 7-chloro-2,3 Dihydro-5(2-Fluorophenyl)1H-1,4 Benzodiazepine Di maleate</td><td>4.59 kg/kg</td></tr> <tr> <td>2.</td><td>Triethyl ortho acetate</td><td>3.42 kg/kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Midazolam Hcl	1 Kg.	1.	2-Aminomethyl 7-chloro-2,3 Dihydro-5(2-Fluorophenyl)1H-1,4 Benzodiazepine Di maleate	4.59 kg/kg	2.	Triethyl ortho acetate
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed												
Midazolam Hcl	1 Kg.	1.	2-Aminomethyl 7-chloro-2,3 Dihydro-5(2-Fluorophenyl)1H-1,4 Benzodiazepine Di maleate	4.59 kg/kg												
		2.	Triethyl ortho acetate	3.42 kg/kg												

311	Case No.: 3/24/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00807/AM13/	RLA File :09/24/040/00332/AM13/	Lic.No/Date:0910054196 30.10.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

312	Case No.: 36/28/82-ALC4/2012	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/01003/AM13/	RLA File :13/24/040/00035/AM13/	Lic.No/Date:1310041436 30.10.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			

313	Case No.: 43/28/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/01010/AM13/	RLA File :03/95/040/00561/AM13/	Lic.No/Date:0310713820 30.10.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			

314	Case No.: 47/28/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/01014/AM13/	RLA File :03/95/040/00580/AM13/	Lic.No/Date:0310713891 30.10.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

315

Case No.: 52/28/82-ALC4/2012	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.		Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Approved
HQ File :01/82/050/01019/AM13/	RLA File :22/24/040/00038/AM13/		Lic.No/Date:2210013370 30.10.2012	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 46/82 dated 14.2.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ampicillin Trihydrate through 6-APA through Enzyme Route	1 Kg.	1.	6-Amino Penicillinic Acid (6-APA)	0.568 kg
		2.	Formidase (Enzyme)	5 gm
		3.	D(-) Alpha Phenyl Glycine Base	
		4.	Methanol	0.020kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:53/28/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Approved	
HQ File :01/82/050/01020/AM13/	RLA File :22/24/040/00040/AM13/	Lic.No/Date:2210013369 30.10.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 47/82 dated 21.2.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Atorvastatin Calcium	1 Kg.	1.	Methyl Isobutyryl Acetate	1.646 kg
		2.	Beta Ananine	0.100 kg
		3.	Sodium Meta Bisulphite	0.037 kg
		4.	Para Fluoro Benzaldehyde	0.70 kg
		5.	3-Ethyl-5-(2-Hydroxy Ethyl)-4-Methyl Thiazolium Bromide	0.262 kg
		6.	Isopropyl Alcohol	8.375 kg
		7.	(4R-Cis)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1-2-Dioxane-4-Acetate (ATS-8)	1.003 kg
		8.	Tert. Butyl Methyl Ether	4.151 kg
RA may take appropriate action as per the decision of Norms Committee.				

317	Case No.:9/28/82-ALC4/2012	Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00976/AM13/	RLA File :09/24/040/00374/AM13/	Lic.No/Date:0910054204 30.10.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

318	Case No.:37/28/82-ALC4/2012	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/01004/AM13/	RLA File :34/24/040/00015/AM13/	Lic.No/Date:3410035376 31.10.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			

319	Case No.:38/28/82-ALC4/2012	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Approved
	HQ File :01/82/050/01005/AM13/	RLA File :34/24/040/00064/AM13/	Lic.No/Date:3410035377 31.10.2012	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 44/82 dated 31.1.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details			

given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Ethyl Hexyl Nitrate	1 Kg.	1.	2-Ethyl Hexanol	0.765 kg

RA may take appropriate action as per the decision of Norms Committee.

320	Case No.:4/24/82-ALC4/2012	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00808/AM13/	RLA File :09/24/040/00362/AM13/	Lic.No/Date:0910054208 31.10.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			

321	Case No.:45/28/82-ALC4/2012		Party Name:MANGALAM DRUGS & ORGANICS LIMITED		Meet No/Date:28/82-ALC4/2012 10.01.2013		Status:Case Approved	
	HQ File :01/82/050/01012/AM13/		RLA File :03/95/040/00515/AM13/		Lic.No/Date:0310713981 31.10.2012		Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 22/82 dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Qty.	Sl.No.	Import items		Qty. allowed	
	Artemether		1 Kg.	1.	Artemisinin		1.50 kg	
			2.	Sodium Borohydride		0.188 kg		
RA may take appropriate action as per the decision of Norms Committee.								

322	Case No.:7/24/82-ALC4/2012	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00811/AM13/	RLA File :34/24/040/00168/AM13/	Lic.No/Date:3410035379 31.10.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			

323	Case No.:39/28/82-ALC4/2012	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/01006/AM13/	RLA File :34/24/040/00184/AM13/	Lic.No/Date:3410035411 01.11.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			

324	Case No.:8/24/82-ALC4/2012	Party Name:ALKEM LABORATORIES LTD.,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00812/AM13/	RLA File :03/94/040/00668/AM13/	Lic.No/Date:0310714062 01.11.2012	Defer Date:07.02.2013

Decision :It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.

325	Case No.: 46/28/82-ALC4/2012	Party Name:ZENITH DYEINTERMEDIATES LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/01013/AM13/	RLA File :03/95/040/00571/AM13/	Lic.No/Date:0310714165 02.11.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			

326	Case No.: 48/28/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/01015/AM13/	RLA File :03/95/040/00594/AM13/	Lic.No/Date:0310714182 02.11.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			

327	Case No.: 22/26/82-ALC4/2012	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00930/AM13/	RLA File :03/95/040/00370/AM13/	Lic.No/Date:0310714238 05.11.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Petrochemical division of Department of Chemicals and Petrochemicals.			

328	Case No.: 33/28/82-ALC4/2012	Party Name:DHARUHERA PHARMACEUTICALS PVT LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/01000/AM13/	RLA File :05/23/040/00264/AM13/	Lic.No/Date:0510338287 05.11.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals			

329	Case No.: 41/28/82-ALC4/2012	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/01008/AM13/	RLA File :03/95/040/00444/AM13/	Lic.No/Date:0310714240 05.11.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.			

330	Case No.: 7/28/82-ALC4/2012	Party Name:MELZER CHEMICALS PVT. LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Deferred
	HQ File :01/82/050/00974/AM13/	RLA File :31/83/040/00134/AM13/	Lic.No/Date:3110056196 05.11.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			

331	Case No.:35/28/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/01002/AM13/	RLA File :05/24/040/00280/AM13/	Lic.No/Date:0510338316 06.11.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

332	Case No.:34/28/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/01001/AM13/	RLA File :05/24/040/00283/AM13/	Lic.No/Date:0510338695 08.11.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

333	Case No.:4/28/82-ALC4/2012	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00971/AM13/	RLA File :08/24/040/00242/AM13/	Lic.No/Date:0810116296 12.11.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			

334	Case No.:26/28/82-ALC4/2012	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00993/AM13/	RLA File :04/24/040/00126/AM13/	Lic.No/Date:0410141071 16.11.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

335	Case No.:27/28/82-ALC4/2012	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00994/AM13/	RLA File :04/24/040/00160/AM13/	Lic.No/Date:0410141072 16.11.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

336	Case No.:3/26/82-ALC4/2012	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00911/AM13/	RLA File :34/24/040/00205/AM13/	Lic.No/Date:3410035547 26.11.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			

337	Case No.:47/26/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00955/AM13/	RLA File :09/24/040/00375/AM13/	Lic.No/Date:0910054404 29.11.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

338	Case No.:61/28/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/01028/AM13/	RLA File :09/24/040/00436/AM13/	Lic.No/Date:0910054444 05.12.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			

339	Case No.:1/28/82-ALC4/2012	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/00968/AM13/	RLA File :52/24/040/00038/AM13/	Lic.No/Date:5210039286 19.12.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			

340	Case No.:40/28/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/01007/AM13/	RLA File :09/24/040/00447/AM13/	Lic.No/Date:0910054591 20.12.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

341	Case No.:54/28/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/01021/AM13/	RLA File :22/24/040/00053/AM13/	Lic.No/Date:2210013461 20.12.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

342	Case No.:55/28/82-ALC4/2012	Party Name:ADVANCE PETROCHEMICALS LIMITED	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/01022/AM13/	RLA File :08/24/040/00337/AM13/	Lic.No/Date:0810117116 26.12.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			

343	Case No.:56/28/82-ALC4/2012	Partv Name:DHANUKA LABORATORIES LTD.	Meet No/Date:28/82-ALC4/2012	Status:Case
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		10.01.2013	Approved	
HQ File :01/82/050/01023/AM13/	RLA File :05/23/040/00397/AM13/	Lic.No/Date:0510341753 27.12.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting No. 21/82 dated 4.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
GCTA Powder	lkg	1,	GCLE	1.282
		2.	Triphenyl Phosphine	0.726
		3.	4-Methyl-5-Formyl Thiazol	0.769
		4.	Propane-1-ol	2.40
		5.	Chloroform	4.27
		6.	Sodium Iodide	0.41
		7.	Methanol	1.918
		8.	Potassium Meta Bisulphite	2.353
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:57/28/82-ALC4/2012	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Approved	
HQ File :01/82/050/01024/AM13/	RLA File :05/23/040/00395/AM13/	Lic.No/Date:0510341758 27.12.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting No. 21/82 dated 4.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
GCTA Powder	lkg	1,	GCLE	1.282
		2.	Triphenyl Phosphine	0.726
		3.	4-Methyl-5-Formyl Thiazol	0.769
		4.	Propane-1-ol	2.40
		5.	Chloroform	4.27
		6.	Sodium Iodide	0.41
		7.	Methanol	1.918
		8.	Potassium Meta Bisulphite	2.353
RA may take appropriate action as per the decision of Norms Committee.				

345	Case No.:58/28/82-ALC4/2012		Party Name:DHANUKA LABORATORIES LTD.		Meet No/Date:28/82-ALC4/2012 10.01.2013		Status:Case Approved	
	HQ File :01/82/050/01025/AM13/		RLA File :05/23/040/00392/AM13/		Lic.No/Date:0510341764 27.12.2012		Defer Date:	
	Decision : In the light of earlier decision taken in meeting No. 21/82 dated 4.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product	Exp.	Sl.No.	Import items	Qty. allowed			

	Qty.			Kg/kg
GCTA Powder	lkg	1,	GCLE	1.282
		2.	Triphenyl Phosphine	0.726
		3.	4-Methyl-5-Formyl Thiazol	0.769
		4.	Propane-1-ol	2.40
		5.	Chloroform	4.27
		6.	Sodium Iodide	0.41
		7.	Methanol	1.918
		8.	Potassium Meta Bisulphite	2.353
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:59/28/82-ALC4/2012		Party Name:DHANUKA LABORATORIES LTD.		Meet No/Date:28/82-ALC4/2012 10.01.2013		Status:Case Approved	
HQ File :01/82/050/01026/AM13/		RLA File :05/23/040/00393/AM13/		Lic.No/Date:0510341768 27.12.2012		Defer Date:	
Decision : In the light of earlier decision taken in meeting No. 21/82 dated 4.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg			
GCTA Powder	lkg	1,	GCLE	1.282			
		2.	Triphenyl Phosphine	0.726			
		3.	4-Methyl-5-Formyl Thiazol	0.769			
		4.	Propane-1-ol	2.40			
		5.	Chloroform	4.27			
		6.	Sodium Iodide	0.41			
		7.	Methanol	1.918			
		8.	Potassium Meta Bisulphite	2.353			
RA may take appropriate action as per the decision of Norms Committee.							

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Case No.: 60/28/82-ALC4/2012	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status: Case Approved	
HQ File :01/82/050/01027/AM13/	RLA File :05/23/040/00394/AM13/	Lic.No/Date:0510341771 27.12.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting No. 21/82 dated 4.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
GCTA Powder	lkg	1,	GCLE	1.282
		2.	Triphenyl Phosphine	0.726
		3.	4-Methyl-5-Formyl Thiazol	0.769
		4.	Propane-1-ol	2.40
		5.	Chloroform	4.27
		6.	Sodium Iodide	0.41

		6.	Sodium Tartrate	0.41
		7.	Methanol	1.918
		8.	Potassium Meta Bisulphite	2.353
RA may take appropriate action as per the decision of Norms Committee.				

348	Case No.:62/28/82-ALC4/2012	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/01029/AM13/	RLA File :03/95/040/00718/AM13/	Lic.No/Date:0310718680 31.12.2012	Defer Date: 7.2.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

349	Case No.:63/28/82-ALC4/2012	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/01030/AM13/	RLA File :03/95/040/00719/AM13/	Lic.No/Date:0310718683 31.12.2012	Defer Date: 7.2.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

350	Case No.:64/28/82-ALC4/2012	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/01031/AM13/	RLA File :08/24/040/00340/AM13/	Lic.No/Date:0810117249 01.01.2013	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Chemicals and Petrochemicals.			

351	Case No.:65/28/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:28/82-ALC4/2012 10.01.2013	Status:Case Deferred
	HQ File :01/82/050/01032/AM13/	RLA File :05/24/040/00375/AM13/	Lic.No/Date:0510342192 01.01.2013	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.2.2013 for comments of Department of Pharmaceuticals.			

Outside Agenda No. 1	M/s. Ashish Life Sciences Pvt. Ltd.
Norms Committee Meeting No.28/AM13	F.No. 01/60/162/352/AM 13/EFGC(PRC)
Meeting Date:10.01.2013	RLA File No. 03/81/040/00150/AM 10
Adv. Lic. No. & Date	0310537518 dated 14.9.2009
Decision: This is regarding the request of the firm for switching over from SION 412 and 1945 to SION 207 for regularization purpose. The issue was discussed in the meeting in detail and it was decided that RA may decide this case as per SION if the firm has valid Drug Manufacturing License for the new export product.	

Date:14.01.2013
Place:New Delhi

Lalita Maini
Foreign Trade Development Officer